

IN THE GAUHATI HIGH COURT
**(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL
PRADESH)**

ITANAGAR PERMANENT BENCH (NAHARLAGUN)

1. WP(c)358(AP)2017

M/s Orange Tours & Travels
Through its proprietor Shri M. S. Kumar
S/o Late Devendra Reddy, resident of House No. II/No.320/4
Bangalore, Karnataka - 560002. Email: Nil, Phone No.
9010234679

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia, A.P..
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

2. WP(c)363(AP)2017

Rajesh K. Bhatija
S/o Kapaldev S Bathija, A-Sector, Near Cinema Hall,
PO/PS- Naharlagun, Papum Pare - 791110,
Proprietor of M/s Ambica Travels, No. 19/2,
AV Road, Kalaipalayam, Bangalore - 560002.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Itanagar.

..... Respondents

3. WP(c)341(AP)2017

Shri G.A. Bhuvanesh
S/o Shri Appaji Gowada, resident of No. 32
Hotel Suprabhata Building, Anand Rao Circle, Bangalore,
Karnataka, Email: Nil, Phone No. 9945214002

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.

2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

4. WP(c)535(AP)2017

Shri Sebastian Biju S/o Shri Pandarakalam Sebastian
Resident of Flat No. 304, GR Maithri, Jogupalaya
Ulsoor, Bangalore, Karnataka, Email: Nil, Phone No.
7013202052

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun.

..... Respondent

5. WP(c)505(AP)2017

Mrs. Liju Cherian
Wife of Sebastian Biju S/o Shri Pandarakalam Sebastian
Resident of Flat No. 304, GR Maithri, Jogupalaya, Main Road,
Ulsoor, Bangalore, Karnataka, Email: Nil, Phone No.
7013202052

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia, Arunachal Pradesh.

..... Respondent

6. WP(c)327(AP)2017

K. R. Suresh Kumar, Proprietor of Kallada Tours & Travels,
A- Sector, PO/PS - Naharlagun, Papum Pare, Arunachal
Pradesh, having its principal office at M/s. Kallada Travels 14,
Sanchetti Complex, Hosur Main Road, Madiwala, Bangalore
560068, Email: Nil, Phone No. 9387105500

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Itanagar.

*..... Respondent***7. WP(c)506(AP)2017**

Shakeel Jabbar

Son of CA Jabbar, aged 37 years, A- Sector, near National Cinema Hall, PO/PS - Naharlagun, Papum Pare, 791110.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Itanagar.

*..... Respondent***8. WP(c)325(AP)2017**

Shakeel Jabbar

Son of CA Jabbar, aged 37 years, A- Sector, near National Cinema Hall, PO/PS - Naharlagun, Papum Pare, 791110.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Itanagar.

*..... Respondent***9. WP(c)531(AP)2017**

K. R. Suresh Kumar, Proprietor of Kallada Tours & Travels, A- Sector, PO/PS - Naharlagun, Papum Pare, Arunachal Pradesh, having its principal office at M/s. Kallada Travels 14, Sanchetti Complex, Hosur Main Road, Madiwala, Bangalore 560068, Email: Nil, Phone No. 9387105500

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Itanagar.

..... *Respondents*

10. WP(c)436(AP)2017

Smt. P. Tamilselvi,
Wife of Shri P.K. Parameshkumar
Resident of No. 12, Keerthi Illiam, Abirami Nagar
PO/PS - Abirami Nagar, Ganapathy, Coimbatore, Karnataka.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director-cum-Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The District Transport Officer, Yupia, Papum Pare District.

..... *Respondent*

11. WP(c)438(AP)2017

M/s A1 Travels
Resident by its proprietor Smt. P. Tamilselvi, Wife of Shri P.K. Parameshkumar, Resident of No. 12, Keerthi Illiam, Abirami Nagar, PO/PS - Abirami Nagar, Ganapathy, Coimbatore, Karnataka.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director-cum-Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The District Transport Officer, Yupia, Papum Pare District.

..... *Respondent*

12. WP(c)439(AP)2017

M/s A1 Travels
Resident by its proprietor Smt. P. Tamilselvi, Wife of Shri P.K. Parameshkumar, Resident of No. 12, Keerthi Illiam, Abirami Nagar, PO/PS - Abirami Nagar, Ganapathy, Coimbatore, Karnataka.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director-cum-Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The District Transport Officer, Yupia, Papum Pare District, Arunachal Pradesh.

..... Respondent

13. WP(c)507(AP)2017

K. R. Sachidananda, son of KH Rame Gowda
Resident of 32, Hotel Suprabatha Building
Anandrao Circle, Bangalore, Karnataka.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Itanagar.

..... Respondent

14. WP(c)348(AP)2017

Sri M.R. Narashima Murthy
S/o Shri Ramaiah, resident of 24 Ananth Complex
AV Road, Kalasipalam, PO/PS - Kalasipalam, Bangalore,
Karnataka.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia, A.P..
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

15. WP(c)479(AP)2017

Sri Badveli Veera Sudhakar Reddy
S/o Shri B. Veera Bhadra Reddy, resident of D/No.-24-618
YSR Kadapa District, Poddutur, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia, A.P..
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

16. WP(c)513(AP)2017

Sri Badveli Veera Manohar Reddy
S/o Shri B. Veera Bhadra Reddy, resident of D/No.-24-618
YSR Kadapa District, Poddutur, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia, A.P..
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

17. WP(c)517(AP)2017

Smt. Sujatha S.
Wife of Sri Varada Reddy
Resident of D/No.-4/103-B, Sai Nagar, Gunta Tirupati
Chittoor District, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia, A.P..
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

18. WP(c)524(AP)2017

Shri Mahanandi Reddy R.G.

Son of Sri Narayana Reddy
Resident of D/No.-4/103-B, Sai Nagar, Gunta Tirupati
Chittoor District, Andhra Pradesh.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia, A.P..
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

19. WP(c)521(AP)2017

Smt. B. Savitamma
Wife of Sri B. Narayan Reddy
Resident of D/No.24/617, Proddatur
Cuddapah District, Andhra Pradesh.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia, A.P..
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

20. WP(c)329(AP)2017

Shri A Chandra Shekar
Son of Sri Akula Kondappa
Resident of 24, AV Road, PO/PS Kalasipalyam
Bangalore, Karnataka.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.

3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Itanagar.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

21. IA(WP)208(AP)2017

Shri Vallabhaneni Nagaraj Kumar Chowdary

.... Applicant

-Versus-

M/s Kaveri Travels & 5 ors.

..... Respondents

22. WP(c)359(AP)2017

M/s Thirumala Cabs

Through its proprietor Shri M.S. Kumar

S/o Late Devendra Reddy, Resident of House No. II/No-320/4,
Bangalore, Karnataka. Ph. No. 9010234679.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

23. WP(c)333(AP)2017

Sri S. Madhusudhan Reddy

Son of Sri S. Subbi Reddy, resident of No. 24 Ananth Arcade
AV Road, PO/PS - Kalasipalyam, Bangalore, Karnataka.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun.

5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

24. WP(c)331(AP)2017

Smt. J. C. Uma Reddy
Wife of Sri J. C. Prabhakar Reddy, resident of No. 24 Ananth Complex, AV Road, PO/PS - Kalasipalyam, Bangalore, Karnataka. Ph. No. 9448375172

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia, Arunachal Pradesh.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

25. WP(c)339(AP)2017

M/s Diwakar Roadlines
Represented by its proprietor Smti. J. C. Uma Reddy
Resident of 24 Ananth Complex, AV Road, PO/PS - Kalasipalyam, Bangalore, Karnataka.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Yupia, Papum Pare District, Arunachal Pradesh.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

26. WP(c)332(AP)2017

Sri T. Nagaraju
Resident of 24 Ananth Arcade, AV Road, PO/PS - Kalasipalyam, Bangalore, Karnataka.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

27. WP(c)373(AP)2017

Sri B. Srinivasa Babu
S/o Sri Balasa Subbaisetty, Resident of 125, Rajai Nagar
PO/PS - Najai Nagar, Bangalore, Karnataka.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun.

..... Respondent

28. WP(c)536(AP)2017

Sri Ranganath R.
S/o Sri Ramakrishna, Resident of 677/30, Pipe Line Road
Srinagar, Bangalore.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun.

..... Respondents

29. WP(c)426(AP)2017

M/s P. K. Travels
Proprietor : Mr. P. K. Farvesh
Present business address
A Sector Near National Cinema Hall, PO/PS Naharlagun
District Papum Pare, Arunachal Pradesh- 791110.
Permanent address

No. 107, Ummer Building, Kalasipalyam, Bangalore,
Karnataka 560002.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... *Respondents*

30. WP(c)334(AP)2017

Shri G. Krishna Reddy
Son of Sri Obula Reddy, resident of No. 24 Ananth Arcade
AV Road, PO/PS - Kalasipalyam, Bangalore, Karnataka.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Itanagar.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

31. WP(c)335(AP)2017

Shri T. Adinarayana
Resident of No. 24 Ananth Arcade
AV Road, PO/PS - Kalasipalyam, Bangalore, Karnataka.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Itanagar.

5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

32. WP(c)306(AP)2017

Shri A. Sreenivasulu Naidu
Resident of No. 24 Ananth Arcade
AV Road, PO/PS - Kalasipalyam, Bangalore, Karnataka.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Itanagar.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

33. WP(c)328(AP)2017

Shri K. Silas
Son of Sri Musalanna, Resident of No. 24 Ananth Arcade
AV Road, PO/PS - Kalasipalyam, Bangalore, Karnataka.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

34. WP(c)330(AP)2017

Shri M. Hari Varun Reddy
Son of Sri Nagi Reddy, Resident of No. 24 Ananth Arcade
AV Road, PO/PS - Kalasipalyam, Bangalore, Karnataka.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.

3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

35. WP(c)351(AP)2017

Shri K. A. Sebastian
Son of Sri Kuttikat Antony, Resident of No. 24 Ananth Arcade
AV Road, PO/PS - Kalasipalyam, Bangalore, Karnataka.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

36. WP(c)534(AP)2017

Shri Sebastian KA
Son of Sri Kuttikath Antony,
Aged 65 years, No. 24 Ananth Arcade
AV Road, PO/PS - Kalasipalyam, Bangalore, Karnataka.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Itanagar.

..... Respondents

37. WP(c)470(AP)2017

M/s Blue Ride Tours & Holidays
Represented by Shri K. Sambasiva
S/o Venkateshwar Rao, resident of Flat No. II/No.206
Mandava Towers, Thumala Nagar Mirpet Maaulali Ranga
Reddy, Telengana.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

38. WP(c)474(AP)2017

M/s Sri Venkata Kanaka Durga Travels
 Represented by Shri Venkata Kanaka Durga
 Plot No. 125, Near Sai Baba Temple, 4TP & T Colony
 Vijaywada, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

39. WP(c)471(AP)2017

Sri C. H. Venu Gopal
 S/o C.H. Venkatas Wardu 20-06-77
 Anjaiah Road, Ongole, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***40. WP(c)519(AP)2017**

V. Surendran
 Son of Velayudhan, 64 years, No. 24, Ananth Arcade
 AV Road, PO/PS - Kalasipalyam, Bangalore, Karnataka.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Itanagar.

*..... Respondents***41. WP(c)533(AP)2017**

IC Mohan
 Son of Sri Chandregowda, Resident of No. 82,83
 Hotel Mass Residence, Madiwala, Bangalore.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun.

*..... Respondents***42. WP(c)375(AP)2017**

Sri N. Periasamy
 Son of Sri Nagulsamy, Resident of No. 58
 Kurunji Street Bharathi, Pondicherry-605007.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun.

*..... Respondents***43. WP(c)311(AP)2017**

Sri A. Chandra Sekhar
 Son of Sri Akula Kondappa, resident of No. 24 Ananth Arcade

AV Road, PO/PS - Kalasipalyam, Bangalore, Karnataka.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Itanagar.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

44. WP(c)340(AP)2017

Sri V. Surendran
Son of Sri Velayudhan, resident of No. 24 Ananth Arcade
AV Road, PO/PS - Kalasipalyam, Bangalore, Karnataka.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

45. WP(c)345(AP)2017

Sri I C Mohan
Son of Sri Chandregowda, Resident of No. 82,83
Hotel Mass Residence, Madiwala, Bangalore, Karnataka.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***46. WP(c)523(AP)2017**

Smt. Badveli Jayalakshmi
 Wife of Sri B. Prathap Reddy, Resident of D/No. 24-615
 Vasanthapeta, Proddatur, Cuddapah District, Andhra Pradesh.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia, Arunachal Pradesh.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***47. WP(c)515(AP)2017**

Sri B. Veera Kumar Reddy
 S/o Shri Veera Bhadra Reddy, resident of D/No.-24-618
 YSR Kadapa District, Poddatur, Andhra Pradesh.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia, A.P..
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***48. WP(c)518(AP)2017**

Mrs. Bhumi Reddy Ramadevi
 W/o Shri B. Sarinivasula Reddy, resident of 3-945
 YMR Colony, Kadapa District, Poddatur, Andhra Pradesh.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.

4. The District Transport Officer, Papum Pare District, Yupia, A.P..
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

49. WP(c)516(AP)2017

Sri Asam Suresh Kumar Reddy
S/o Shri A. Mallikarjuna Reddy, resident of 12/577
Kota Street, Proddatur, Kadapa District, Proddatur, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia, A.P..
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

50. WP(c)508(AP)2017

Sri Veera Praveen Kumar Reddy Badveli
S/o Late B. Prathap Reddy, resident of 24/615
Vasanthpeta, Proddatur, Kadapa District, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

51. WP(c)522(AP)2017

Sri Chapati Purushotham Reddy
S/o Shri C. Sidda Reddy, resident of 24 Ananth Complex
AV Road, Kalasipalam, PO/PS - Kalasipalam, Bangalore, Karnataka.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia, A.P..
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

52. WP(c)520(AP)2017

Sri Asam Mallikarjuna Reddy
S/o Sri A, Sanjeeva Reddy, resident of 12/577-1
Ward 12, Kota Street, Proddatur, YSR Kadapa District, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

53. WP(c)512(AP)2017

Sri Chapati Manohar Reddy
S/o Shri C. Sidda Reddy, resident of 24 Ananth Complex
AV Road, Kalasipalam, PO/PS - Kalasipalam, Bangalore, Karnataka.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia, A.P..
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

54. WP(c)509(AP)2017

Mrs. Bhoomi Reddy Hymavathi
W/o Sri B. Sudarshan Reddy, resident of 3/1121/404
Sai Ram Paradise, YMR Colony, Proddatur, YSR Kadapa District,
Andhra Pradesh.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

55. WP(c)465(AP)2017

M/s. Meghna Travels
Represented by I Ramesh Reddy, s/o I Bala Venkata Reddy,
Resident of Villa No. 51, Ramky Pearl, Kukatpally, Telangana.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

56. WP(c)476(AP)2017

M/s. Sai Travels
Represented by I Ramesh Reddy, s/o I Bala Venkata Reddy,
Resident of Villa No. 51, Ramky Pearl, Kukatpally, Telangana.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.

4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

57. WP(c)304(AP)2017

Shri B. V. Prabhakar Reddy,
26/923-9, Mitta Maddi Street, Prodatur YSR, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

58. WP(c)322(AP)2017

Shri D. P. Guruvi Reddy
S/o D. P. Guruvi Reddy, Resident of 9/247 Essu Reddy Nagar
Prodatur YSR, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

59. WP(c)317(AP)2017

Shri P. Venu Gopal Reddy
S/o P. Rana Subba, Resident of 15/534-14-15 Balaji Nagar
Prodatur YSR, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

60. WP(c)563(AP)2017

Shri T. K. Chellaasami
S/o Thavasikkannu, Resident of 6-A Gandhi Irwin Road Egmore
District Chennai Tamil Nadu.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

61. WP(c)501(AP)2017

Shri O. Nagarjuna Reddy
S/o Veera Reddy, 24 Ananth Arcade, AV Arcade Kalasipalyam
Bangalore, Karnataka.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

62. WP(c)551(AP)2017

Shri P. Chandra Shekar Reddy
S/o Satyanarayana Reddy, 3rd Lane, Reddy Street, Guntur
Andhra Pradesh.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

63. WP(c)496(AP)2017

Shri B. Chandrashekar Reddy
S/o B. Venkata Reddy, 26/923-9 Mitta Mida Street, Prodatur
Kadapa District, Andhra Pradesh.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

64. WP(c)495(AP)2017

Shri V. Girish Reddy
S/o Ramachandra Reddy, Resident of 1/441-13-3-1 Maruti
Nagar Kadapa, Andhra Pradesh.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.

4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

65. WP(c)497(AP)2017

Shri B. Veera Sudakar Reddy
S/o Veera Bhadra Reddy, 24/618 Vasanthapet Proddatur
Kadapa, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

66. WP(c)498(AP)2017

C. Nagabhusan Reddy
S/o Veera Bhadra Reddy, 24/618 Vasanthapet Proddatur
Kadapa, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

67. WP(c)499(AP)2017

Shri B. Veera Kumar Reddy
S/o Veera Bhadra Reddy, 24/618 Vasanthapet Proddatur
Kadapa, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

68. WP(c)502(AP)2017

Y. Lakshmi Keerthi
S/o Ramachandra Reddy, Resident of 1/441-13-3-1 Maruti
Nagar Kadapa, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

69. WP(c)503(AP)2017

Shri V. Ramachandra Reddy
S/o V. C. Rosi Reddy, Resident of No. 24, Ananth Arcade, AV
Road, Kalasipalyam, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

70. WP(c)504(AP)2017

Shri B. Veera Monahar Reddy
S/o Veera Bhadra Reddy, 24/618 Vasanthapet Proddatur
Kadapa, Andhra Pradesh.

..... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

71. WP(c)557(AP)2017

Shri Ahmed Azad SM
S/o Allauddin, Resident of 56/57, PH-2, 4th Floor Esteem Palms
Apartment, 1st Stage, Karnataka Layout, Kamlangar Bangalore
Andhra Pradesh.

..... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

72. WP(c)552(AP)2017

Sri L. Raja Shekhar Reddy
S/o Late L. Alpasr Reddy, Resident of 1/130, R. S. Road
Kadapa YSR, Andhra Pradesh.

..... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.

3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

73. WP(c)595(AP)2017

Sri Mary Mazarello
S/o Sathyanesan, Resident of Flat No. 2 H. No. 24
Kesava Street, Nehru Nagar, Saligramam, Tamil Nadu.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

74. WP(c)493(AP)2017

B. Hymavathi W/o B. Sudrasan Reddy
3/112/404 Sai Ram Paradise, YMR Colony Proddatur
YSR Kadapa District - Andhra Pradesh

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

75. WP(c)494(AP)2017

A. Mallikurjuna Reddy S/o Sanjeeva Reddy
12/577-1 Kota Street, Proddatur
Kadapa District - Andhra Pradesh

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

76. WP(C)489(AP)2017

Vennapusa Rajneekantha Reddy
S/o Samba Siva Reddy Resident of Main Road, Pulivendla
Kadapa District - Andhra Pradesh

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

77. WP(C)488(AP)2017

C. Manohar Reddy
S/o Sidda Reddy 24 Ananth Arcade Kalasipalyam, Bangalore,
Karnataka.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***78. WP(c)486(AP)2017**

G. Guru Prasad Reddy
S/o Bali Reddy 24/618 Vasanthapet Proddatur Kadapa District
Andhra Pradesh.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***79. WP(c)487(AP)2017**

G. Bali. Reddy
S/o Guruvi Reddy D. No. 24/618 Vasanthapet Proddatur
Kadapa District Andhra Pradesh.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***80. WP(c)492(AP)2017**

B. Savitramma
W/o B. Narayana Reddy 24/617 Vasanthapet Proddatur Kadapa
District Andhra Pradesh.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.

3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

81. WP(c)485(AP)2017

A. Suresh Kumar Reddy
S/o Mallikarjuna Reddy 12/577 Kota Street, Proddatur, Kadapa
District, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

82. WP(c)491(AP)2017

M/s Kaveri Travels represented by its Proprietor Sri M.P. Naidu,
D. No. 20-07-71/1 Upstairs Power Kurnool Road, Andhra
Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

83. WP(c)484(AP)2017

B. Venkata Prabhakar Reddy
S/o Venkata Reddy, 26/923-9 Mittamida Street Proddatur
Kadapa, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

84. WP(C)483(AP)2017

Pinupolu Venugopal
S/o Rama Subbaiah, 15/513-13-14-1 Balaji Nagar Kadapa
Distrsict, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

85. WP(C)562(AP)2017

Mr. C. Rajasekara Pandian
S/o Sri T. K. Chellaasami, resident of 6-A Gandhi Irwin Road
Egmore, District-Chennai, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***86. WP(c)324(AP)2017**

B. Chandrashekhar Reddy
S/o B. V. Reddy, resident of 26/923-9 Mitta Maddi Street
Prodattur YSR, Andhra Pradesh.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***87. WP(c)472(AP)2017**

M/s SBRS Tours & Travels
Represented by Shri N. Prasanth S/o Late N. Ramagopal
Resident 8/576 Main Bazaar, Tadipatri, Anantapur Andhra Pradesh.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***88. WP(c)473(AP)2017**

I. Ramesh Reddy
S/o J. B. Reddy, resident of Kukutpally Hyderabad Telengana.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.

3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

89. WP(c)475(AP)2017

Sri Nayani Sandeep
S/o N. Sashidhar, resident of 15-777 Kamala Nagar
Ananthapur, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

90. WP(c)478(AP)2017

C. H. Hari Babu
Son of Venkatash Warlu resident of 20-60-80/A, Anjaiah Road
Ongole, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

91. WP(c)481(AP)2017

B. Rama Devi
Wife of Sri Srinivasa Reddy 3-945 YMR Colony Proddatur
Kadapa District Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

92. WP(C)482(AP)2017

D. Pedda Guruvi Reddy
Son of Sri Guruvi Reddy 29/247 Eswar Reddy Nagar
Proddatur Kadapa District Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

93. WP(C)490(AP)2017

B. Jayalakshmi
Wife of Sri Prathap Reddy 24/615 Vasanthapet
Proddatur Kadapa District, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***94. WP(C)561(AP)2017**

M/s. Siri Tours & Travels
 Represented by its proprietor P. Suresh Babu
 1587 Meena Nagram Chagallu District West Godavari Andhra
 Pradesh 534342.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***95. WP(C)466(AP)2017**

B. Sashidhar Reddy
 Son of Sri B. Shrinivas Reddy, resident of B. Shrinivas Reddy
 Resident of 11, 1st Main Road, Dr. MRG Nagar, Moomakulam,
 Pudicherry.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***96. WP(C)295(AP)2017**

M/S Aboli Tours and Travels Pvt. Ltd, Represented by its proprietor Shri Sandeep Ranganath Mangade, resident of Ganesh Nagar, P.O/P.S Tal Beed, District Beed, Maharashtra. Phone No. 9822198399

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner Department of Transport, Government of Arunachal Pradesh, Itanagar.

2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Yupia.
5. Shri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayvada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

97. WP(c)468(AP)2017

Sri K. Rama Chandra Reddy
Son of K. Muni Rathinam Reddy, resident of Thimi Reddy Palli
Chitoor, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

98. WP(c)467(AP)2017

Shri N. Ravi Prakash
Son of N. Pandurangaiah, resident of 8-16 SKPT Street
Tadipatri Anathapur District, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

99. WP(c)469(AP)2017

Shri M. Srinivas Reddy

Son of Poli Reddy, resident of 2nd Lane, Reddy Street
Guntur, Andhra Pradesh.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

100. WP(c)477(AP)2017

Shri M. Sambhi Reddy
Son of Subba Reddy, resident of 4th Lane, Balaji Nagar
Guntur, Andhra Pradesh.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

101. WP(c)833(AP)2017

Shri Thoomu Dharan
Son of Thoomu Dayanand, resident of 11-5-151/A Bhavani
Nagar Moosapet Balanagar KV, Rangareddy Hyderabad 50018.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.

4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

102. WP(c)296(AP)2017

Shri Hakimuddin Azad
Son of Azgar Ali, resident of H/No. 13/A PO/PS Bohara Bakhai
District Indore Madhya Pradesh Ph. No. 9926567777

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Bomdila, West Kameng District.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

103. WP(c)297(AP)2017

Shri Hariprakash Dubey
Son of Siya Saran Dubey, aged about 45 years,
proprietor of M/s Intercity Travels, resident of 98/101 R.V.
Complex(Cellar) Kalaipalayam Main Road, Bengaluru Karnataka
Ph. No. 7926567777

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Capital Complex, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

104. WP(c)298(AP)2017

Mrs. Jahanara Begum Ikram Khan
Son of Samad Khan, aged about 45 years,
resident of Zam Zam Colony PO/PS Kausar Nagar Taluka Beed
Maharashtra Ph. No. 9926567777

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Papum Pare District, Yupia.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***105. WP(c)299(AP)2017**

Md. Ikram A Samad Khan
 Son of Samad Khan, aged about 45 years,
 resident of Zam Zam Colony PO/PS Kausar Nagar Taluka Beed
 Maharashtra Ph. No. 9926567777

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Capital Complex, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***106. WP(C)446(AP)2017**

M/s Kings Travels, Through its Proprietor Mr. Raghunathan S/o,
 Palanisamy Age-Around 45 years, R/o No 1 New ST 3rd CRS Ariyapalayam
 Villianpur Pondicheery-605110

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.

4. The District Transport Officer-AR01j, Papum Pare District, Itanagar.
5. Mr. K. N. Rao, Member of Parliament, from Achilipatnam Lok Sabha constituency of Andhra Pradesh
2. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

107. WP(c)510(AP)2017

O. Nagarjuna Reddy
Son of Sri Veera Reddy Resident of MM Salai Nellithope
Puducherry - 605001. Ph. No. 7013202052

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia, Arunachal Pradesh.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

108. WP(c)281(AP)2017

Sri V. Ramachandra Reddy
Son of Sri V. C. Rosi Reddy, resident of No. 24 Ananth Arcade
AV Road, Kalasipalam PO/PS-Kalasipalam, Bangalore,
Karnataka. Ph. 9701192511

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondent

109. WP(c)293(AP)2017

Goutham Kiran N.P.
Son of Sri N.P. Ramachandra, Resident of MM Adigel Nellithope
PO/PS- Nellithope, Puducherry. Ph. No. 9949995699

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia, Arunachal Pradesh.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***110. WP(c)289(AP)2017**

Mrs. Yalla Reddy Gari Lakshmi Keerthi
 Wife of Sri V. Girish Reddy, resident of No. 24 Ananth Arcade
 AV Road, Kalasipalayam PO/PS-Kalasipalayam, Bangalore,
 Karnataka. Ph. 9701192511

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

*..... Respondent***111. WP(c)480(AP)2017**

Sri Chapati Nagabhushan Reddy
 Son of Sri C. Gangi Reddy, resident of No. 24 Ananth Complex
 AV Road, Kalasipalam PO/PS-Kalasipalam, Bangalore,
 Karnataka. Ph. 7013202052.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia.

5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondent

112. WP(c)291(AP)2017

Sri Vennapusa Rajaneekantha Reddy
Son of Sri V. Samba Siva Reddy, resident of No. 4-9-199 Main Road PO/PS-Pulivendula, MYSR Kadapa, Andhra Pradesh. Ph. 9701192511

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Itanagar.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondent

113. WP(c)290(AP)2017

V. Girish Reddy
Son of Sri V. Ramachandra Reddy, resident of No. 24 Ananth Arcade AV Road, Kalasipalayam PO/PS-Kalasipalayam, Bangalore, Karnataka. Ph. 9701192511

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondent

114. WP(c)511(AP)2017

M.R. Narasimha Murthy
Son of Ramaiah, No. 24 Ananth Arcade, Kalasipalayam Bangalore.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.

2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Itanagar.

..... Respondent

115. WP(c)415(AP)2017

Mrs. Mallika Shetty
 Wife of Samantha Shetty
Present place of business
 A Sector Near National Cinema Hall, Naharlagun
 Papum Pare District, Arunachal Pradesh 791110.
Permanent address
 Ballal House Main Road Hebri Udupri District
 Karnataka 576107.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.

..... Respondent

116. WP(c)428(AP)2017

Krishnananda Chatra
 Son of Late Govinda Chatra
Present place of business
 M/s Sri Durgamba Motors
 A Sector Near National Cinema Hall, Naharlagun
 Papum Pare District, Arunachal Pradesh 791110.
Permanent address
 Office at Main Road Kundapur Hangalu, Udupi District
 Karnataka 576201.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.

3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.

..... Respondent

117. WP(c)418(AP)2017

Mrs. Manjula Abhayachandra
 Wife of Abhhayachandra
Present place of business
 A Sector Near National Cinema Hall, Naharlagun
 Papum Pare District, Arunachal Pradesh 791110.
Permanent address
 Rajavathi Mansion, Jainpete, Moodabidir D.K. District
 Karnataka 574227.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.

..... Respondent

118. WP(c)431(AP)2017

Mohammed Hashim
 Son of Abdul Hameed
Present place of business
 A Sector Near National Cinema Hall, Naharlagun
 Papum Pare District, Arunachal Pradesh 791110.
Permanent address
 No. 16-4-339/1, Kalpana Road, Mangaluru, D. K. District
 Karnataka 575002.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.

3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.

..... Respondent

119. WP(c)427(AP)2017

S. Sadananda Chatra
 Son of Late Govinda Chatra
Present place of business
 M/s Sri Durgamba Motors
 A Sector Near National Cinema Hall, Naharlagun
 Papum Pare District, Arunachal Pradesh 791110.
Permanent address
 Office at Main Road Kundapur Hangalu, Udupi District
 Karnataka 576201.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.

..... Respondent

120. WP(c)429(AP)2017

Mrs. Taiseen Arif
 Wife of Mohammed Arif
Present place of business
 A Sector Near National Cinema Hall, Naharlagun
 Papum Pare District, Arunachal Pradesh 791110.
Permanent address:
 Arif Manzil, Gowrikere, Moodabidri, D.K. District
 Karnataka 574227.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.

3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.

..... Respondent

121. WP(c)389(AP)2017

Mr. M. Jahangir Basha

Son of M. Akbar Saheb

Present business address

A Sector Near National Cinema Hall, Naharlagun
Papum Pare District, Arunachal Pradesh 791110.

Permanent address:

No. 21-9, Azeema Building, 1st Road, Kalasipalyam, Bangalore
560002.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... Respondent

122. WP(c)399(AP)2017

M/s Reshma Tours & Travels

Proprietor Mohammed Matheen

Present place of business

A Sector Near National Cinema Hall, Naharlagun
Papum Pare District, Arunachal Pradesh 791110.

Permanent address:

Moodabidri, Karnataka 574277.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.

4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.

..... Respondent

123. WP(c)416(AP)2017

Mr. Aswin M.
 Son of P. Manoharan
Present business address
 A Sector Near National Cinema Hall, Naharlagun
 Papum Pare District, Arunachal Pradesh 791110.
Permanent address:
 No. 58, 6th Main, 3rd Block, Jayalakshmiapuram Mysore 570012.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... Respondent

124. WP(c)432(AP)2017

Durgamba Motors
 By Managing Partner
 S. Sadananda Chatra
 Son of Late Govinda Chatra
Present place of business
 M/s Sri Durgamba Motors
 A Sector Near National Cinema Hall, Naharlagun
 Papum Pare District, Arunachal Pradesh 791110.
Permanent address
 Office at Main Road Kundapur, Udupi District
 Karnataka 576201.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner for Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.

4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Naharlagun, Capital Complex, Naharlagun, Arunachal Pradesh.

..... Respondent

125. WP(c)413(AP)2017

K. Shreekanth Rao
 Son of Late Vasudeva Rao
Present place of business
 A Sector Near National Cinema Hall, Naharlagun
 Papum Pare District, Arunachal Pradesh 791110.
Permanent address
 Door No. 9/116-K, Santosh Nagar, Karanballi, Udupi District
 Karnataka 576201.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.

..... Respondent

126. WP(c)397(AP)2017

Mrs. Geeta Venkataramana Hegde
 Wife of Venkataramana Hegde
Present place of business
 A Sector Near National Cinema Hall, Naharlagun
 Papum Pare District, Arunachal Pradesh 791110.
Permanent address
 Shreekumar Road Lines, Honnavara, Uttar Kannada District
 Karnataka 581334.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.

4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.

..... Respondent

127. WP(c)395(AP)2017

Mohammad Firoz Shaikh
Son of Late Abdul Wahab

Present place of business

A Sector Near National Cinema Hall, Naharlagun
Papum Pare District, Arunachal Pradesh 791110.

Permanent address

Door No. 7/192, Ismail House, MA Road, Near C.S. Darga, Kote
Bagilu, Moddabidri, Karnataka 574277.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.

..... Respondent

128. WP(c)410(AP)2017

Mrs. Asha Mallya
Wife of Sri Nithyananda Mallya

Present place of business

A Sector Near National Cinema Hall, Naharlagun
Papum Pare District, Arunachal Pradesh 791110.

Permanent address

Opposite to Guru Mut, Main Road, Alangar, Moodabidri D.K.
District, Karnataka 574277.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.

4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.

..... Respondent

129. WP(c)417(AP)2017

Mohammed Arif
 Son of Pacha Shaeb
Present place of business
 A Sector Near National Cinema Hall, Naharlagun
 Papum Pare District, Arunachal Pradesh 791110.
Permanent address:
 Arif Manzil, Gowrikere, Moodabidri, D.K. District
 Karnataka 574227.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Naharlagun, Capital Complex, Arunachal Pradesh.

..... Respondent

130. WP(c)425(AP)2017

Mr. K. S. Thirumoorthy
 Son of Mr. Sellappan
Present business address
 A Sector Near National Cinema Hall, Naharlagun
 Papum Pare District, Arunachal Pradesh 791110.
Permanent address:
 No. 152 Raja Street, New Bus Stand, Backside Perundurai
 District Erode, Tamil Nadu, 638052.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.

4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... Respondent

131. WP(c)396(AP)2017

V. M. Muthu Kumar

Son of Malai Samy

Present business address

A Sector Near National Cinema Hall, Naharlagun
Papum Pare District, Arunachal Pradesh 791110.

Permanent address:

9 Vaikasi Street, Chelliamman Nagar, Nerkunram, District
Tiruvallur Nerkundram, Tamil Nadu, 600107.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... Respondent

132. WP(c)380(AP)2017

Mrs. S. Sivabakkiam

Wife of Mr. K. P. Natrajan

Present business address

M/s KPN Travels(I) Ltd., (Khan Stores)
Near National Cinema Hall, PO/PS Naharlagun
District - Papum Pare, Arunachal Pradesh 791110.

Permanent address:

House No. 23 B Rajaji Street, Swarnapuri Colony
Tamil Nadu, 636004.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner for Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.

4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.

..... Respondent

133. WP(c)407(AP)2017

Sunil Kishore Pias
 Son of Slyvester Pias
Present business address
 A-Sector, Near National Cinema Hall, PO/PS Naharlagun
 District - Papum Pare, Arunachal Pradesh 791110.
Permanent address:
 Kalleje House, Near Alakkatte House, Main Road, Bantwal, D.
 K. District, Karnataka 574253.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner for Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.

..... Respondent

134. WP(c)409(AP)2017

M/s Kanva Tours & Travels P. Ltd.
 Represented by its Director M.D. Nanjundaihai
Present business address
 A-Sector Near National Cinema Hall, PO/PS Naharlagun
 District - Papum Pare, Arunachal Pradesh 791110.
Permanent address:
 No. 861 Kanava Sri Sai Complex Modi Hospital Road West of
 Chord Road, Bangalore 560086.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner for Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.

5. The District Transport Officer, Yupia, Naharlagun, Arunachal Pradesh.

..... Respondent

135. WP(c)424(AP)2017

The Partner
Sri Durgamba Motors
By Sri S. Sachidananda Chatra
Son of Late Govinda Chatra
Present place of business
M/s Sri Durgamba Motors
A Sector Near National Cinema Hall, Naharlagun
Papum Pare District, Arunachal Pradesh 791110.
Permanent address
Office at Main Road Kundapur Udipi District
Karnataka 576201.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Naharlagun, Capital Complex, Naharlagun, Arunachal Pradesh.

..... Respondent

136. WP(c)382(AP)2017

Mrs. S. Sumathi Raajesh
Wife of Mr. K. P. N. Rajesh
Present business address
M/s KPN Travels(I) Ltd., (Khan Stores)
Near National Cinema Hall, PO/PS Naharlagun
District - Papum Pare, Arunachal Pradesh 791110.
Permanent address:
House No. 23 B Rajaji Street, Swarnapuri Colony
Tamil Nadu, 636004.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.

4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.

..... Respondent

137. WP(c)402(AP)2017

Mrs. Tabassum Ara
 Daughter of Mohammed Vazir Ahammed
Present business address
 A-Sector_Near National Cinema Hall, PO/PS Naharlagun
 District - Papum Pare, Arunachal Pradesh 791110.
Permanent address:
 House No. 107 Tahir Mansion 57th Main, Vinayaka Layout
 Bhoopasandra, Bangalore, Karnataka 560094.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... Respondent

138. WP(c)816(AP)2017

Mr. T. Karthick Raja
 Son of Sri Thiyaga Rajan
Present business address
 A-Sector Near National Cinema Hall, PO/PS Naharlagun
 District - Papum Pare, Arunachal Pradesh 791110.
Permanent address:
 No. 98/101, RY Complex, Kalasipalyam, Main Road Bangalore,
 Karnataka 560002.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

*..... Respondent***139. WP(c)387(AP)2017**

Mr. Roshan Shetty

Son of Late Seetharama Shetty

Present business address

A-Sector_Near National Cinema Hall, PO/PS Naharlagun

District - Papum Pare, Arunachal Pradesh 791110.

Permanent address:Flat No. 108 A Wine Sai Radha, Yashodhama Udipi District,
Karnataka 560094.*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

*..... Respondent***140. WP(c)420(AP)2017**

Mr. Shakeeb Arfath

Son of Ghose Pasha

Present business address

Medical Colony, Bomdila PO/PS - Bomdila

District West Kameng, Arunachal Pradesh.

Permanent address:38/18th Main 1 Stage, South Dharmaram College
Bangalore, Karnataka 560029.*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

*..... Respondent***141. WP(c)430(AP)2017**

Mr. Pradeep Kr. Basavaraj Telsang
 Son of Mr. Basavaraj Telsang
Present business address
 A-Sector Near National Cinema Hall, PO/PS Naharlagun
 District - Papum Pare, Arunachal Pradesh 791110.
Permanent address:
 House No. 45, Bazar Galli, PO Khasbag, District - Belagavi,
 Karnataka 560068.

..... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... *Respondent*

142. WP(c)434(AP)2017

Sikandar Appalal Pathan
 Son of Appalal Pathan
Present business address
 A-Sector_Near National Cinema Hall, PO/PS Naharlagun
 District - Papum Pare, Arunachal Pradesh 791110.
Permanent address:
 Rangaswami CTG 801 Mantri Tranquil, Gubbalala,
 Bangalore, Karnataka 560078.

..... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... *Respondent*

143. WP(c)441(AP)2017

Mr. Saif Sikandar
 Son of Mr. Abdul Hameed Sikandar

Present business address

A-Sector_Near National Cinema Hall, PO/PS Naharlagun
District - Papum Pare, Arunachal Pradesh 791110.

Permanent address:

M/s. KGN Travels, 19/1 TSP Road, Kalasipalyam
Bangalore, Karnataka 560002.

*..... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

*..... Respondent***144. WP(c)575(AP)2017**

Mr. M. Anandan

Son of Mr. Muthaiya

Present business address

A-Sector Near National Cinema Hall, PO/PS Naharlagun
District - Papum Pare, Arunachal Pradesh 791110.

Permanent address:

61/2B, Street Fort Kalasipalyam, Bangalore, Karnataka.

*..... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

*..... Respondent***145. WP(c)576(AP)2017**

Mr. Riyaz Abbas Ullal

Son of Late Abbas Ahamad Ullal

Present business address

Damsite, PO/PS Naharlagun

District - Papum Pare, Arunachal Pradesh 791110.

Permanent address:

C-74/75 Beasya Anugraha Apartment 18 Patel H Rahaman
Road
Bangalore, Karnataka 560084.

..... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... *Respondent*

146. WP(c)578(AP)2017

M/s Madurai Radha Travels

Represented by R.V.N. Kannan

Present business address

A-Sector_Near National Cinema Hall, PO/PS Naharlagun

District - Papum Pare, Arunachal Pradesh 791110.

Permanent address:

20/2 Swamy Complex Albert Vicor Road, Kalasipalyam

Bangalore, Karnataka.

..... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... *Respondent*

147. WP(c)577(AP)2017

M.S. Sangeetha Travel Agency

Represented by K. M. Patel

Present business address

A-Sector_Near National Cinema Hall, PO/PS Naharlagun

District - Papum Pare, Arunachal Pradesh 791110.

Permanent address:

House No. 15-1-537/10 Hotel Rajdhani Lane
Siddambazar, Hyderabad 560012.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner for Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... *Respondent*

148. WP(c)411(AP)2017

T. C. N. Farook
Son of P.M.A. Kunhi
Present business address
A-Sector_Near National Cinema Hall, PO/PS Naharlagun
District - Papum Pare, Arunachal Pradesh 791110.
Permanent address:
M/s Golden Travels No.20/2 Swamy Complex A.V. Road,
Kalasipalyam Bangalore, Karnataka 560002.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... *Respondent*

149. WP(c)394(AP)2017

Mr. Naveen Kumar
Son of Kumar S.
Present business address
A-Sector_Near National Cinema Hall, PO/PS Naharlagun
District - Papum Pare, Arunachal Pradesh 791110.
Permanent address:
A-Sector_Near National Cinema Hall, PO/PS Naharlagun

District - Papum Pare, Arunachal Pradesh 791110.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... *Respondent*

150. WP(C)294(AP)2017

K.R. Sachidananda
S/o Shri K. H. Ramegowda, resident of No. 32,
Hotel Suprabatha Building, Anandrao Circle,
Bangalore, Karnataka.
Email: Nil, Phone No. 9945214002

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Itanagar.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

151. WP(C)352(AP)2017

Shri Sebastian Biju
S/o Shri Pandarakalam Sebastian, resident of
Flat No.304 GR Maithri, Jogupalya, Main Road,
Ulsoor, Bangalore, Karnataka.
Email: Nil, Phone No.7013202052

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.

3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun, A.P.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

152. WP(c)353(AP)2017

Shri M. R. Narashima Murthy
S/o Shri Ramaiah, resident of 24 Ananth
Complex, AV Road, Kalasipalam, P.O. & P. S:
Kalasipalam, Bangalore, Karnataka.
Email: Nil, Phone No. 9880546767

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex , Naharlagun, A.P.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

153. WP(c)346(AP)2017

Mrs Liju Cherian
W/o Shri Sebastian Biju, resident of Flat No. 304
GR Maithri, Jogupalya, Main Road, Ulsoor,
Bangalore, Karnataka.
Email: Nil, Phone No. 7013202052

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex , Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondent

154. WP(C)437(AP)2017

M/s Thirumala Cabs
Through its proprietor Shri M.S. Kumar, S/o Late Devendra Reddy, resident of
House No. II/No-320/4, Bangalore, Karnataka-560002.

Email: Nil, Phone No. 9010234679

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director Transport -cum- Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
3. The District Transport Officer, Yupia Papum Pare District. Arunachal Pradesh.
4. The District Transport Officer, Capital Complex, Itanagar, Arunachal Pradesh.
5. Vallabhaneni Nagaraj Kumar Chowdhury, S/o late Vallabhaneni Satyanarayana Resident House No. 6-130/2 G-2 GSR Towers Ravindra Bharat School Road Ser Centre Prasadampadu Vijayawada Andhra Pradesh. Pin – 521108.

..... *Respondents*

155. WP(c)532(AP)2017

Sanithjan S,
Son of sadeerjan,
Aged 30 years,
Proprietor Kerala Lines, No. 104/4,
Hosur Road, Madiwala, Bangalore,
Karnataka.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Itanagar.

..... *Respondent*

156. WP(c)326(AP)2017

Smti. J. C Uma Reddy,
W/o Shri J. C. Prabhakar Reddy, resident of 24
Ananth Complex, AV Road, Kalasipalam, P.O. &
P.S: Kalasipalam, Bangalore, Karnataka.
Email: Nil, Phone No. 9448375172

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.

2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun, A.P.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondent

157. WP(c)343(AP)2017

Shri Sanithjan S
S/o Shri Sadeerjan, resident of Prop Kerala
Lines, No-104/4 Hosur Road, Madiwala,
Bangalore, Karnataka.
Email: Nil, Phone No. 9483199899

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun, A.P.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondent

158. WP(c)350(AP)2017

Shri R. Madhan Kumar
S/O Shri Ramesh Kumar, resident of No. 158, 2nd
Block, Srinivasa Road, Thygaraja Nagar
Bangalore, Karnataka.
Email: Nil, Phone No. 7013202052

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun, A.P.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondent

159. WP(c)337(AP)2017

Shri N. Shabbir Basha
S/O....., resident of No. 24
Ananth Acrade, AV Road, P.O/P.S:
Kalasipalyam, Bangalore, Karnataka.
Email: Nil, Phone No.

..... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer. Capital Complex, Naharlagun, A.P.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondent*

160. WP(c)303(AP)2017

M/s Kaveri Travels
Having its office at No. 20-07-71/11, Upstairs,
Near Power Office, Kurnool Road. Ongole. P.O. & P.S: Ongole,
Andhra Pradesh through its proprietor Shri P.M. Naidu, resident
of No. 20-07-71/11, Upstairs, Near Power Office, Kurnool Road.
Ongole. P.O. & P.S: Ongole, Andhra Pradesh. Email: Nil,
Phone No. 9246462065.

..... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Yupia, Papum Pare District.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondent*

161. WP(c)279(AP)2017

M/s Diwakar Roadlines
Represented by its proprietor Smti J.C Uma
Reddy, resident of 24 Ananth Complex, AV Road, Kalasipalam.
P.O & P.S: Kalasipalam, Bangalore, Karnataka. Email: Nil,
Phone No.9448375172.

..... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Nagarlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondent

162. WP(c)374(AP)2017

Shri R. Partasarathy
S/o Shri Rathnasamy, resident of Door No. 5, 6,
Ramdass Nagar, Poorranan Thavalakuppam
Post, Pondicherry-605007.
Email: Nil, Phone No.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun, A.P.

..... Respondent

163. WP(c)347(AP)2017

Smti Jaseena Mubarak
W/o Shri Mubarak K.V. resident of 13 Hosur
Road, DRC Post, Bangalore, Karnataka.
Email: Nil, Phone No. 9886099998

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun, A.P.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

164. WP(c)336(AP)2017

Shri N. Vijay Kumar Reddy

S/o Shri
Resident of No. 24 Ananth Acrade, AV Road,
P.O/P.S: Kalasipalyam, Bangalore, Karnataka.
Email: Nil, Phone No.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer. Capital Complex, Naharlagun, A.P.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

165. WP(c)344(AP)2017

Mrs Usha D V
W/o Shri Veerbadre Gowda, resident of No. 82,
83, Hotel Mass Residence Compound, Hosur Main
Road, Madiwala Bangalore, Karnataka.
Email: Nil, Phone No. 7013202052

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia, A.P..
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

166. WP(c)342(AP)2017

Shri Ranganath R
S/o Shri Ramakrishna, resident of No. 677/20,
Pipeline Road, 5th Main Cross, Srinagar,
Bangalore, Karnataka.
Email: Nil, Phone No. 7013202052

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.

2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Capital Complex, Naharlagun, A.P.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

167. WP(c)406(AP)2017

Mrs. Rosy Samson
Wife of Samson.

Present Business Address-

A-Sector Near National Cinema Hall,
P.O & P.S. Naharlagun,
District – Papumpare, Arunachal Pradesh,
PIN-791110

Permanent Address-

No. 99 1st Cross, 2nd Main, Sarvovbanagar,
Bellekalli, BG Road, Bangalore,
Karnataka
PIN- 560002

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun, Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... Respondents

168. WP(c)408(AP)2017

Shri M. Venkata Shiva Reddy
Son of Shri Marappa Reddy,

Present Business Address-

C/o Techu Tayu, Model Village
P.O & P.S. Naharlagun,
District – Papumpare, Arunachal Pradesh,
PIN-791110

Permanent Address-

House No. 46, 1st Main Road,
Ramachandrapura, Bangalore, Karnataka,
PIN- 560021

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... Respondents

169. WP(c)390(AP)2017

Mr. M. Kumar
Son of M. Reddy,.

Present Business Address-

A-Sector Near National Cinema Hall,
P.O & P.S. Naharlagun,
District – Papumpare, Arunachal Pradesh,
PIN-791110

Permanent Address-

Manchan Nahalli Road,
Shakambari, Layout Attibele Anekar Taluk,
Bangalore Rural District, Karnataka.
PIN-562107

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... Respondents

170. WP(c)383(AP)2017

Mr. Aijaz Ahmed
Son of Khader Abdul Gafar.

Present Business Address-

A-Sector Near National Cinema Hall,
P.O & P.S. Naharlagun,

District – Papumpare, Arunachal Pradesh,
PIN-791110

Permanent Address-

House No. 21. 22, Azeema Building
T.S.P. Road, Kalasipalyam, Bangalore,
Karnataka.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... *Respondents*

171. WP(c)404(AP)2017

Mr. P. Ravichandran
Son of Perumal.

Present Business Address-

A-Sector Near National Cinema Hall,
P.O & P.S. Naharlagun,
District – Papumpare, Arunachal Pradesh,
PIN-791110

Permanent Address-

House No. 19/4, T.S.P Road,
Kalasipalyam, Bangalore, Karnataka.
PIN-560002.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun, Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... Respondents

172. WP(c)381(AP)2017

Mr. Senthil Kumar. G

Son of S. Ganesan,

Present Business Address-

A-Sector Near National Cinema Hall,

PO/PS Naharlagun, District – Papumpare, Arunachal Pradesh
791110**Permanent Address-**

House No. 320/4, A.V. Road,

District-Kalasipalyam, Bangalore,Karnataka. PIN-560068.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun, Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... Respondents

173. WP(c)400(AP)2017

Mr. S. Rajagounder

Son of Late Sengodagounder,

Present Business Address-

A-Sector Near National Cinema Hall,

P.O & P.S. Naharlagun, District – Papumpare, Arunachal Pradesh,

PIN-791110

Permanent Address-

98/101 RV Complex, Kalasipalayam Main Road,

Bangalore, Karnataka. PIN-560002.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.

3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... Respondents

174. WP(c)699(AP)2017

Mr. Kamal Kishor Juggal Kishore Sarda
Son of Juggal Kishore Sarda.

Present Business Address-

A-Sector Near National Cinema Hall,
P.O & P.S. Naharlagun, District – Papumpare, Arunachal Pradesh,
PIN-791110

Permanent Address-

Vivekananda Nagar Parle, Beed Parlivavaijath,
Maharashtra. PIN-4431515.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia Arunachal Pradesh.

..... Respondents

175. WP(c)405(AP)2017

Mr. Y. Mohammed
Son of Yusuf,

Present Business Address-

A-Sector Near National Cinema Hall,
P.O & P.S. Naharlagun, District – Papumpare, Arunachal Pradesh,
PIN-791110

Permanent Address-

Hotel Trilok Building, Behind Sagar Theater,
1st Main Road, Gandhi Nagar, Bangalore,
Karnataka. PIN-560002.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary

to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.

2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... Respondents

176. WP(c)661(AP)2017

H. A. Mujawar

Son of Abhu Bakar,

Present Business Address-

A-Sector Near National Cinema Hall,

P.O & P.S. Naharlagun, District – Papumpare, Arunachal Pradesh,

PIN-791110

Permanent Address-

4/406 Anbar Apartment, S.G. Barwe Marge

Opp. Buddha Colony, Mural West,

Mumbai, Maharashtra. PIN- 400070

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... Respondents

177. WP(c)391(AP)2017

Mr. T. Balakrishna

M/S M.M.K. Travel Solution,

Present Business Address-

A-Sector Near National Cinema Hall,

P.O & P.S. Naharlagun, District – Papumpare, Arunachal Pradesh,

PIN-791110

Permanent Address-

A-Sector Near National Cinema Hall,

P.O & P.S. Naharlagun, District – Papumpare, Arunachal Pradesh,
PIN-791110

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... *Respondents*

178. WP(c)393(AP)2017

Mr. Muthuprabakaran,
Son of Shri Mr. Thirumalai Samy
Present Business Address-
A-Sector Near National Cinema Hall,
P.O & P.S. Naharlagun, District – Papumpare, Arunachal Pradesh,
PIN-791110

Permanent Address-
Vill-No. 31 12 THK M Hosur Main Road
Kudlulate, Bangalore, Karnataka.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

.....
Respondents

179. WP(c)401(AP)2017

Mr. Thirumalai Samy

Son of Shri Karuppanan

Present Business Address-

A-Sector Near National Cinema Hall,
P.O & P.S. Naharlagun, District – Papumpare, Arunachal
Pradesh,
PIN-791110

Permanent Address-

Vill-No. 31 12 THK M Hosur Main Road
Kudlulate, Bangalore, Karnataka.

..... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... *Respondents*

180. WP(c)388 (AP)2017

Mr. Ghouse Pasha

Son of Late Abdul Majeed,

Present Business Address-

Medical Colony, Bomdila,
P.O. & P.S. Bomdila, District – West Kameng, Arunachal
Pradesh.

Permanent Address-

No. 182 Nd, Main Dispensary Road,
Kalasipalyam, Bangalore, Karnataka. PIN-560002

..... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.

5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... Respondents

181. WP(c)392(AP)2017

Mr. Ranjith Shetty

Son of Late Sarvotham Shetty,

Present Business Address-

A-Sector Near National Cinema Hall,

P.O & P.S. Naharlagun, District – Papumpare, Arunachal Pradesh,

PIN-791110

Permanent Address-

Shetty Ice Plant, N.H. 66,

Kundapura Udupi District, Karnataka. PIN-576201.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Arunachal Pradesh.

..... Respondents

182. WP(c)457(AP)2017

P. Sujatha, Through its Authorized Representative Sri S.M Syed

Athallah S/o Syed Mahabood, 98/101, RV Complex,

Kalasipalaym Main Road, Bangalore-02

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR01J, Capital Complex, Naharlagun.
5. The District Transport Officer-AR 02, Papum Pare District Yupia.
6. Mr. K.N. Rao, Hon'ble Member of Parliament from Machilipatnam Lok Sabha Constituency, Andhra Pradesh.
7. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

183. WP(c)462(AP)2017

B.A Lingareddy, Through its Authorized Representative Sri. S.M Syed S/o Mahaboob, 98/101, RV Complex, Kalasipalaym Main Road, Bangalore-02

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR01H, Papum Pare District, Itanagar.
5. Mr. K.N. Rao, Member of Parliament, from Machilipatnam Lok Sabha Constituency, Andhra Pradesh.
6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

184. WP(c)585(AP)2017

M/s Venus Travels, Through its Authorized Representative Shri Chandan N, Devnath R.O Kalaigaon, District-Udalguri, Assam

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer AR 04, West Kameng District, Bomdila.
5. The District Transport Officer AR 01J, Papum pare District, Naharlagun
6. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
7. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

185. WP(c)368(AP)2017

M/s Chirag Travels Co. through its partner Pratik V. Makwana S/o Vijay R. Makwana, Age-22 years, R/o B 3/301 Charkop Kesar ChS Ltd. RDPC-6, Charkop, Kundiwali West, Member-67 Occupation-Business

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport officer-AR01, Capital Complex, Naharlagun.
5. The District Transport Officer AR01G, Papum Pare District , Yupia.
6. The District Transport Officer AR011, Lohit District , Tezu.
7. The District Transport Officer AR20, Namsai District , Namsai
8. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
9. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... Respondent

186. WP(c)456(AP)2017

M/s Chirag Travels Co. through its partner Pratik V.
Makwana S/o Vijay R. Makwana, Age-22 years, R/o B
3/301 Charkop Kesar ChS Ltd. RDPC-6, Charkop, Kundiwali
West, Member-67 Occupation-Business

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport officer-AR01, Capital Complex, Naharlagun.
5. The District Transport Officer AR011, Lohit District, Tezu.
6. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
7. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... Respondent

187. WP(c)547(AP)2017

Siddique Pookoth, Through its Authorized Representative Mr.
Chandra N. Debnath S/o Late H. C Debnath Age-Around 43
years, R/o Kalaigaon, District-Udalguri, Assam

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR 02, Papum pare District, Yupia.
5. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... Respondent

188. WP(c)621(AP)2017

Mr. Somisetty Siva Samba Giri Rao, the owner of the vehicle in this petition, s/o Shri Suryanayana, R/o D No-6-34 Etukur Post Guntur-M-Distt-Guntur AP-522017

....

Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR 02, Papum Pare District, Yupia, Arunachal Pradesh.
5. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... Respondent

189. WP(c)537(AP)2017

Ram Babu Balsu, Through its Authorized Representative Mr. Chandra N Debnath s/o, Late H. C Debnath Age-Around 35 years, R/o Kalaigaon, District-Udalguri, Assam.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.

3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR010H, Lohit District, Tezu.
5. The District Transport Officer-AR 20, Namsai District, Namsai.
6. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
7. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... Respondent

190. WP(c)443(AP)2017

Anil Baburao Shinde, Through its Authorized Representative
Mr. Chandra N Debnath s/o Kalaigaoin, District-Udalguri, Assam
784525

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR011/A, Lohit District, Tezu.
5. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

.....
Respondent

191. WP(c)458(AP)2017

Satyajit Vasudeo Kavathekar, Through its Authorized
Representative Mr. Chandra N Debnath S/o Late H.C Debnath
Age-Around 43 years, R/o Kalaigaon, District-Udalguri, Assam

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR 20/A, Namsai District, Namsai.

5.Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.

6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... Respondent

192. WP(c)461(AP)2017

Shekar Shetty, s/o Thayapana Shetty, 204-B Morara Artist Building, Easter Expressway High Thane, West Mumbai

Petitioner

....

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
- 4.The District Transport Officer-AR04/A, West Kameng District, Bomdila.
- 5.Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... Respondent

193. WP(c)463(AP)2017

Sushil Lalwani S/o Prakash Chand lalwani Age around-40 years, R/o 860, Main Road, Thirukattur village District Tamil Nadu

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
- 4.The District Transport Officer-AR-20/A, Lohit District, Tezu.
- 5.Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... Respondent

194. WP(c)452(AP)2017

Mr. H.P Mohammed Madar s/o Pakeer Sahib Age around-62 years, R/o No.9, Munnusamy Lane, Puthupet, Chennai-2 Tamil Nadu

..... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR011, Lohit District, Tezu.
5. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... *Respondent*

195. WP(c)451(AP)2017

B. Z Adil Ahmed Khan, Through its Authorized Representative Sri Sharanappa Kalayani S/o, Balappa Kalyani Age- around 40 years, R/o 3/40 Nandagaon Bidar Dist-585329

..... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR011, Lohit District, Tezu.
5. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

196. WP(c)450(AP)2017

Ramesh Chandra Indani, Through its Authorized Representative Mr. Chandra N Debnath S/o Late H. C Debnath Age-around 43 years, R/o Kalaigaon, Distt. Udalguri, Assam-784525.

..... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR011/A, Lohit District, Tezu.
5. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

197. WP(c)448 (AP)2017

M. Anandan, Through its Authorized Representative Sri Chandra N. Debnath S/o Late H. C Debnath age-around 40 years, R/o Kalaigaon, Distt. Udalguri

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR011/A, Lohit District, Tezu.
5. The District Transport Officer-AR 20, Namsai District, Namsai.
6. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
7. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

198. WP(c)449(AP)2017

Imran Yusafbhai Chopda, Through its Authorized Representative Mr. Chandra N Debnath S/o, Late H. C Debnath age around 43 years, R/o Kalaigaon, Distt. Udalguri, Assam-784525

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.

3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR011/A, Lohit District, Tezu.
5. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

199. WP(c)447 (AP)2017

M/s Leeya Travels, Through its Authorized Representative Mr. H.P. Mohammed Madar s/o, Pakeer Sahib age-around 62 years, R/o No.9, Munnusamy Lane, Puthupet, Chennai-2 Tamil Nadu

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR01F, Papum Pare District, Itanagar.
5. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

200. WP(c)459(AP)2017

V.M Muthukumar, Through its Authorized Representative Mr. Chandra N Debnath S/o, late H.C Debnath age-around 43 years, R/s Kalaigaon, District Udalguri, Assam

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR11/A, Lohit District, Tezu.
5. The District Transport Officer-AR-20, Namsai District, Namsai.

6. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.

7. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

201. WP(c)550(AP)2017

Kartik Prasad B.K, Through its Authorized Representative Syed Muhamad Absor, R/o Thyagarasnagar, Bangalore-560028.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR 20, Namsai District, Namsai.
5. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

202.WP(c)538(AP)2017

Smt. Aivelu Mangatayaru Hanumara, Through its Authorized Representative Mr. Chandra N Debnath s/o Late H.C Debnath age around 35 years, R/o kalaigaon, Distt- Udalguri, Assam.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR 02, Papum Pare District, Yupia.
5. The District Transport Officer-AR 20, Lohit Distt. Tezu.
6. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
7. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***203. WP(c)549(AP)2017**

C. Ravindran, Through its Authorized Representative Mr. Chandra N Debnath s/o Late H.C Debnath age- around 43 years, R/o Kalaigaon, Distt. Udalguri, Assam

*.... Petitioner***-Versus-**

- 1 The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
- 4.The District Transport Officer-AR01T, Capital Complex, Naharlagun.
5. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***204. WP(c)539(AP)2017**

Vinukonda Balaji, Through its Authorized Representative Mr. Chandra N Debnath s/o Late H.C Debnath Age-around 35 years,R/o Kalaigaon, District Udalguri, Assam.

*.... Petitioner***-Versus-**

- 1 The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
- 4.The District Transport Officer-AR 11-A, Lohit District, Tezu.
5. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

*..... Respondents***205. WP(c)540 (AP)2017**

Pawan Kr. Tummala, Through its Authorized Representative Mr. Chandra N Debnath S/o Late H.C. Debnath Age-Around 35 years,r/o Kalaigaon, Distt-Udalguri, Assam

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR 11-A, Lohit District, Tezu.
5. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

206. WP(c)545(AP)2017

Anil Ramdas Sonar, Through its Authorized Representative Mr. Chandra N Debnath s/o, late H.C Debnath Age-around 43 years, s/o Kalaigaon, Distt. Udalguri, Assam

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR 11-A, Lohit District, Tezu.
5. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh .

..... *Respondents*

207. WP(c)546(AP)2017

Nilesh Mohan Pardeshi, Through its Authorized Representative Syed Md. Azar, R/o Thye Garajnagar-Bangalore-560028.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.

3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR 11-A, Lohit District, Tezu.
5. The District Transport Officer-AR 20, Namsai District, Namsai
6. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
7. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh

..... Respondent

208. WP(c) 548 (AP)2017

M/s Venus Travels, Through its Authorized Representative Shri Chandan N, Devnath R.O Kalaigaon, Distt Udalguri, Assam

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR 04, West Kameng District, Bomdila.
5. The District Transport Officer-AR 01J, Papum Pare District, Naharlagun.
6. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
7. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh

.....
Respondent

209. WP(c)542(AP)2017

Hanumara Subhas Chandra Bose, Through its Authorized Representative Mr. Chandra N Debnath S/o Late H.C Debnath Age-35 years R/o Kalaigaon, Distt.-Udalguri, Assam.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.

4. The District Transport Officer-AR 11, Namsai District, Namsai
5. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh

..... Respondent

210. WP(c)541(AP)2017

Parvatha Neni Ramesh, Through its Authorized Representative Mr. Chandra N Debnath S/o Late H.C Debnath Age-35 years R/o Kalaigaon, Distt.-Udalguri, Assam

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR 11, Namsai District, Namsai
5. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.
6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh

..... Respondents

211. WP(c)544(AP)2017

Mahammed Masoom Syed, Through its Authorized Representative Syed Md. Azar, R/o Thye Garajnagar-Bangalore-560028.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR 20, Namsai District, Namsai
5. Mr. K.N. Rao, Member of Parliament from Machilipatnam constituency Lok Sabha Constituency, Andhra Pradesh.

6. Mr. Kesineni Srinivas, Member of Parliament from Vijayvada constituency Lok Sabha Constituency, Andhra Pradesh

.....
Respondent

212. WP(c)764(AP)2017

Shri Umesh Annaso Kupade, Through its Authorized Representative, Through its Authorized Representative Mr. Chandra N Debnath S/o Late H.C Debnath Age-40 years R/o Kalaigaon, Po/PS.-Udalguri, Assam occupation-Business.Mobile no.8011321920

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport cum Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer-AR 11, Lohit District, Tezu.

..... *Respondent*

213. WP(c)763(AP)2017

Shri Ravindra Patil ,Through its Authorized Representative, Through its Authorized Representative Mr. Chandra N Debnath S/o Late H.C Debnath Age-40 years R/o Kalaigaon, Po/PS.-Udalguri, Assam occupation-Business.Mobile no.8011321920

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Govt. of Arunachal Pradesh, itanagar.
3. The Director Transport cum Secretary, State Transport Authority, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer-AR01, Papumpare, Yupia, (A.P)

.....
Respondents

214. WP(c)762(AP)2017

Shri Siddaram Patil ,Through its Authorized Representative, Through its Authorized Representative Mr. Chandra N Debnath S/o Late H.C Debnath Age-40 years R/o Kalaigaon, Po/PS.-Udalguri, Assam occupation-Business. M-No.801132920.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director of Transport, Department of Transport, Govt. of Arunachal Pradesh, Itanagar.
3. The Director Transport cum Secretary, State Transport Authority, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer-AR02, Papumpare, Yupia, (A.P)

*Respondents***215. WP(c)419 (AP)2017**

S. Sachidananda Chatra,
S/o Late Govinda Chatra,.

Present Place of Business:-

M/s Sri Durgamba, 'A' Sector near National Cinema Hall,
Naharlagun, District Papum Pare, Arunachal Pradesh State, Pin-
791110

Permanent Address:-

Office at Main Road, Kundapur, Udupi District, Karnataka Sate,
Pin-576201.

*.... Petitioner***-Versus-**

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
4. The Director of Transport Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.

*..... Respondents***216. WP(c)412(AP)2016**

V. Vijaya Sai Naidu, S/o V.T Naidu

Present Place of Business:-

'A' Sector near National Cinema Hall, Naharlagun, District
Papum Pare, Arunachal Pradesh State, Pin-791110

Permanent Address:-

House No. 53, 20th A Main, Venkateshavar Layout, BTM
Bangalore, Karnataka, Pin-560068

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Yupia, Arunachal Pradesh.

..... Respondents

217. WP(c)385(AP)2017

Mr. Shakeel Jabbar, s/o Lt. C.A Jabbar

Present Place of Business:-

'A' Sector near National Cinema Hall, Naharlagun, District Papum Pare, Arunachal Pradesh State, Pin-791110

Permanent Address:-

M/s Jabbar Travels, No.19/3, TSP Road, Kalasipalyam, Bangalore, Karnataka, Pin-560002

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Yupia, Arunachal Pradesh.

..... Respondents

218. WP(c)384(AP)2017

Mr. Jameel Ahmed Jabbar,

S/o C.A Jabbar,

Present Place of Business:-

'A' Sector near National Cinema Hall, Naharlagun, District Papum Pare, PO/PS- Naharlagun, Arunachal Pradesh State, Pin-791110

Permanent Address:-

M/s Jabbar Travels, No.19/3, TSP Road, Kalasipalyam, Bangalore, Karnataka, Pin-560002

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Yupia, Arunachal Pradesh.

..... Respondents

219. WP(c)398 (AP)2017

Mr. S. Malathesh

Son of Sangamesh,

Present Place of Business:-

'A' Sector near National Cinema Hall, Naharlagun, District Papum Pare, PO/PS- Naharlagun, Arunachal Pradesh State, Pin-791110

Permanent Address:-

House No. 42-9th, SP Extension Siddanthi, Block Malleshwaram, Bangalore, Karnataka.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Yupia, Arunachal Pradesh.

..... Respondents

220. WP(c)403 (AP)2017

M/s Gee Pee Travels

Proprietor: Mr. G. Shahid Ur Rehman

Present Place of Business:-

Medical Colony, Bomdila,
P.O& P.S. Bomdila,
District- West Kameng, Arunachal Pradesh.

Permanent Address:-

No. 182 Nd, Main Dispensary Roda,
Kalasipalyam,
Bangalore, karnataka.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Yupia, Yupia, Arunachal Pradesh.

..... Respondents

221. WP(c)386 (AP)2017

Mr. K.P. Natrajan

Son of Mr. Ponmalai Gounder,

Present Place of Business:-A- Sector Near National Cinema Hall, P.O & P.S. Naharlagun, District – Papumpare, Arunachal Pradesh.

PIN-791110.

Permanent Address:-

M/s K.P.N. Travels India Ltd. 277

MM Aiadigal Salai Reddiar,

District- Palayam, Pondicherry. PIN- 605010.

..... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Govt. of Arunachal Pradesh, Department of Transport, Itanagar, Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Naharlagun Capital Complex, Naharlagun, Arunachal Pradesh.

..... Respondents

222. WP(C)376(AP)2017

1. Shri Mario Pereira, S/o Shri Tectonio Pereira, Permanent resident of G-1 Cardozo BLDG NR KTC Bus Stand, Panaji, Gao, North Goa and Currently C/o K.T Tour and Travels Counter, Tezu P.O/P.S Tezu Lohit District, Arunachal Pradesh.
2. M/s Paulo Holidays Makers, Guwahati-1 Cardozo Building, near Kadamba Bus Stand Panajim, Goa, represented by Sri Mario Pereira, s/o Shri Tectonio Pereira, Permanent resident of G-1 Cardozo BLDG NR KTC Bus Stand, Panaji, Gao, North Goa and Currently C/o K.T Tour and Travels Counter, Tezu P.O/P.S Tezu Lohit District, Arunachal Pradesh.
3. M/s Paulo Auto Body Builders Servicing Pvt. Ltd., G-1 Cardozo BLDG NR KTC Bus Stand, Panaji, Gao, North Goa, represented by Sri Mario Pereira, s/o Shri Tectonio Pereira, Permanent resident of G-1 Cardozo

BLDG NR KTC Bus Stand, Panaji, Gao, North Goa and Currently C/o K.T Tour and Travels Counter, Tezu P.O/P.S Tezu, Lohit District, Arunachal Pradesh.

.... *Petitioners*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Tezu, Lohit District, Arunachal Pradesh.
5. Shri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayvada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

223. WP(c)500(AP)2017

N.P. Goutham Kiran
Son of Ramachandra Naidu, Resident of 20-1/1-2 Naidu
Buildings Chittor, Chittor District, Andhra Pradesh.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

224. WP(c)514(AP)2017

Shri Gopi Reddy Guru Prasad Reddy
S/o Shri Gopi Reddy Bali Reddy, resident of D/No 24-618
Vasantapeta, Poddutur YSR Kadapa District Andhra Pradesh.
Ph. No. 7013202052.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.

2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia, Arunachal Pradesh.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

225. IA(WP)207(AP)2017

Shri Vallabhaneni Nagaraj Kumar Chowdary

.... Applicant

-Versus-

M/s Thirumalaa Cabs & 5 ors.

..... Respondents

226. IA(WP)209(AP)2017

Shri Vallabhaneni Nagaraj Kumar Chowdary

.... Applicant

-Versus-

M/s Thirumala Cabs & 5 ors.

..... Respondents

227. IA(WP)210(AP)2017

Shri Vallabhaneni Nagaraj Kumar Chowdary

.... Applicant

-Versus-

M/s Thirumala Cabs & 3 ors.

..... Respondents

228. IA(WP)211(AP)2017

Shri Vallabhaneni Nagaraj Kumar Chowdary

.... Applicant

-Versus-

M/s Thirumalaa Cabs & 4 ors.

..... Respondents

229. WP(C)284(AP)2017

M/s Kaveri Travels

Having its office at No.20-07-71/11, Upstairs, Near Power Office, Kurnool Road. Ongole. P.O. & P.S: Ongole, Andhra Pradesh through its proprietors Shri P.M Naidu, resident of No. 20-07-71/11, Upstairs, Near Power Office, Kurnool Road. Ongole. P.O. & P.S: Ongole, Andhra Pradesh. Email: Nil, Phone No. 9246462065.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Yupia Papum Pare District. Arunachal Pradesh.
5. Shri Kesineni Srinivas, Hon'ble Member of Parliament from Vijaywada Lok Sabha Constituency, Andhra Pradesh.
6. Vallabhaneni Nagaraj Kumar Chowdhury, S/o late Vallabhaneni Satyanarayana Resident House No. 6-130/2 G-2 GSR Towers Ravindra Bharat School Road Ser Centre Prasadampadu Vijayawada Andhra Pradesh. Pin – 521108.

..... Respondents

230. WP(C)354(AP)2017

M/s Thirumala Cabs

Through its proprietor Shri M. S. Kumar, S/o Late Devendra Reddy, resident of House No. II/No-320/4, Bangalore, Karnataka-560002.

Email: Nil, Phone No. 9010234679.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Yupia Papum Pare District. Arunachal Pradesh.
5. Shri Kesineni Srinivas, Hon'ble Member of Parliament from Vijaywada Lok Sabha Constituency, Andhra Pradesh.
6. Vallabhaneni Nagaraj Kumar Chowdhury, S/o late Vallabhaneni Satyanarayana Resident House No. 6-130/2 G-2 GSR Towers Ravindra Bharat School Road Ser Centre Prasadampadu Vijayawada Andhra Pradesh. Pin – 521108.

..... Respondents

231. WP(C)435(AP)2017

M/s Thirumala Cabs

Through its proprietor Shri M. S. Kumar, S/o Late Devendra Reddy, resident of House No. II/No-320/4, Bangalore, Karnataka-560002.

Email: Nil, Phone No. 9010234679.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Director Transport-cum- Secretary, State Transport Authority, Government of Arunachal Pradesh, Naharlagun.
3. The District Transport Officer, Capital Complex, Itanagar. Arunachal Pradesh.

4. Vallabhaneni Nagaraj Kumar Chowdhury, S/o late Vallabhaneni Satyanarayana Resident House No. 6-130/2 G-2 GSR Towers Ravindra Bharat School Road Ser Centre Prasadampadu Vijayawada Andhra Pradesh. Pin – 521108.

..... Respondents

232. WP(C)282(AP)2017

Mr. Goutham Kiran N.P.
S/o Shri N.P. Ramachandra, resident of MM Adigel, Nellithope, P.O. & P.S: Nellithope, Puducherry. Email: Nil, Phone No. 9949995699

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Yupia Papum Pare District. Arunachal Pradesh.
5. Shri Kesineni Srinivas, Hon'ble Member of Parliament from Vijaywada Lok Sabha Constituency, Andhra Pradesh.
6. Medikonda Ramatataiah, S/o Wc Medikonda Venkata Ratnam, Resident of House No. 14-9/1-14, Valavala Vari Street Hanumanpet Vijaya Wada, Andhra Pradesh Pin-520003.

..... Respondents

233. WP(C)464(AP)2017

Shri. K. Kaladhara Rao, S/o K. Madhava Rao resident of Sri Nilaya Deluxe Apartment Iswarya Nasi Onglone, Andhra Pradesh.

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Department of Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Department of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Department of Transport. Government of Arunachal Pradesh, Naharlagun.
5. Shri Kesineni Srinivas, Hon'ble Member of Parliament from Vijaywada Lok Sabha Constituency, Andhra Pradesh.

..... Respondents

234. WP(C)283(AP)2017

M/s Thirumala Cabs
Having its office at House No.320/4, AV Road, Kalasipalam, P.O. & P.S: Kalasipalam, Bangalore, Karnataka through its proprietors

Shri M.S. Kumar, resident of House No.320/4,
AV Road, Kalasipalayam, P.O. & P.S:
Kalasipalayam, Bangalore. Karnataka. Email: Nil, Phone No. 9848032660.

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner, Transport, Government of Arunachal Pradesh, Itanagar.
2. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun.
4. The District Transport Officer, Papum Pare District, Yupia.
5. Sri Kesineni Srinivas, Hon'ble Member of Parliament from Vijayawada Lok Sabha Constituency, Andhra Pradesh.

..... *Respondents*

235. WP(C)379(AP)2017

Mr. K.P.N. Raajesh
Son of Mr. K.P. Natrajan,
Present Business Address-
M/s KPN Travels (I) Ltd., (Khan Stores),
Near National Cinema Hall, A-Sector,
P.O. & P.S. Naharlagun,
District – Papumpare, Arunachal Pradesh. PIN - 791110
Permanent Address –
House No. 23, B, Rajaji Street,
Swarnapuri Colony, Salem, Tamil Nadu, PIN - 636004

.... *Petitioner*

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Department of Transport, Itanagar Government of Arunachal Pradesh.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
4. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.

..... *Respondents*

236. WP(C)414(AP)2017

V. Nithyananda Mallya
S/o Late Laxman Mallya,
Present place of business:-
'A' Sector Near National Cinema Hall,
Naharlagun, District Papumpare,
Arunachal Pradesh State, PIN - 791110
Permanent Address:-

Opposite To Guru Mut Main Road, Alangar, Moodabidri D.K. District, Karnataka State, Pin - 574277

.... Petitioner

-Versus-

1. The State of Arunachal Pradesh, represented by the Commissioner & Secretary to the Government of Arunachal Pradesh, Transport Department, Itanagar Government of Arunachal Pradesh,.
2. The Commissioner of Transport, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
3. The Secretary, State Transport Authority, Government of Arunachal Pradesh, Itanagar, Arunachal Pradesh.
4. The Director of Transport, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh.
5. The District Transport Officer, Capital Complex, Naharlagun, Arunachal Pradesh.

..... Respondents

By Advocates:

For the petitioners:

Mr. Pritam Taffo

Mr. S. Tsering

Mr. T. Lamgu

Mr. J. Ringu

Mr. B. Sora

Mr. L. Chota

Mr. N. Khete

Ms. Sarah Wanglat

Mr. Marto Kato

Mr. Bido Sora

Mr. B. Lingu

Mr. P. Ete

Mr. N. Sora

Mr. M. Tanga

Mr. A. Timung

Mr. R. Karga

Mr. J. Rome

Mr. Angshuman Sarma

Mr. M. Hussain

Mr. K. Kalita

Mr. M. E. Nagesha

Mr. E. Shitiri

Mr. Ninnong Ratan

Mr. P. Pratik

Mr. Mepe Ete

Mr. R. Riba
 Mr. B. Tajik
 Mr. R. Ngomle
 Mr. T. Taggu
 Mr. R. K. Jwala

Ms. Nikita Danggen

Mr. Oken Duggong
 Ms. Pura Sangeeta
 Ms. A. Panor
 Ms. O. Panor
 Mr. T. Tatak
 Mr. D. Taggu

For the respondents: Mr. Subu Tapin, Sr. Govt. Advocate
 Mr. Duge Soki, Addl. Sr. Govt.
 Advocate

Mr. P. K. Tiwari, Senior Advocate
 Mr. Kamal Saxena
 Mr. R. L. Thungon
 Mr. Heli Kato Jamoh

:::BEFORE:::

HON'BLE MR. JUSTICE AJIT BORTHAKUR

Date of hearing : **30 & 31.01.2018**

Date of Judgment : **08.03.2018**

JUDGMENT & ORDER(CAV)

Heard Mr. P. K. Tiwari, learned Sr. Counsel, Mr. P. Taffo, Mr. M. Kato, Mr. A. Sarma, Mr. M. E. Nagesh, Ms. N. Danggen, Mr. B. Pandey, Mr. N. Ratan learned counsels, respectively for the petitioners. Also heard Mr. S. Tapin, learned Sr. Govt. Advocate assisted by Mr. D. Soki, learned Addl. Sr. Govt. Advocate appearing for the State Respondents.

2. In the above set of writ petitions, the petitioners have challenged the legality and validity of the order, vide Memo. No. TPT(B)-19/03/2017, dated 06.06.2017, issued by the respondent the Commissioner, Transport, Govt. of

Arunachal Pradesh, whereby the registrations of all the tourist buses/sleeper coaches are directed to be cancelled under Section 55 of the Central Motor Vehicles Act, 1988 (for short, 'C.M.V. Act, 1988') and also directed the proprietors of such vehicles to report their vehicles at the nearest Police Stations. The petitioners have also challenged the legality and validity of the consequential orders, dated 09.06.2017, issued by the respondent-the Director, Transport Cum Secretary, State Transport Authority, Arunachal Pradesh, vide Memo. No. DT/STA/11/2000-II and the District Transport Officers (for short 'D.T.Os'), Arunachal Pradesh giving effect to the aforesaid order, dated 06.06.2017, without giving opportunity of hearing and despite some of the petitioners' registrations of vehicles are still valid till the year 2022. Therefore, all the writ petitions are taken together for consideration and decision.

3. The petitioners' common grievance, in brief, is that they have been plying their tourist buses/ sleeper coaches in and outside the State of Arunachal Pradesh after duly registering those vehicles with the Registering Authorities of Arunachal Pradesh and after duly insured with the insurance companies as per Rules. The petitioners have contended that the registration of their vehicles was done after due compliance of the provisions of the C.M.V. Act, 1988 and the Rules made thereunder, to the satisfaction of the concerned Registering Authorities and accordingly, they have been regularly paying the requisite taxes against their vehicles so registered for years. However, having observed that the D.T.Os registered the tourist buses/ sleeper coaches without properly following the provisions of the C.M.V. Act, 1988 and the relevant C.M.V. Rules, 1989 and further, that those vehicles are plying outside the State of Arunachal Pradesh in violation of the provisions of the aforesaid Act and Rules, the respondent/ Commissioner, Transport, Govt. of Arunachal Pradesh unilaterally issued the impugned order, dated 06.06.2017, directing all the D.T.Os in the State of Arunachal Pradesh to cancel all the registrations of all those tourist buses/ sleeper coaches and to direct the proprietors of such vehicles to report their vehicles at the nearest Police Stations and to submit compliance report by 09.06.2017. Pursuant to the said order of the Commissioner, Transport, Govt. of Arunachal Pradesh, dated 06.06.2017, the D.T.Os of Arunachal Pradesh cancelled the registrations of the vehicles of the petitioners under Section 55 of the C.M.V. Act, 1988.

4. It is the case of the petitioners that as per Section 55 of the C.M.V. Act, 1988, the cancellation of registration of a vehicle can be done under extreme cases only, when the vehicle is found destroyed or rendered permanently incapable of use at a public place or the registration has been obtained on the basis of documents which were, or by representation of facts which was false in material particulars or the Engine number and Chassis numbers embossed thereon are different from such numbers entered in the certificates of the registration, on permanent removal of a vehicle out of India and where the registration of the vehicle is found obtained on the basis of false facts or if it is found after examination that the vehicle is incapable of use or its use in a public place would endanger human life and property. However, it is none of the case of the petitioners, which warranted cancellation of registrations of their vehicles under Section 55 of the C.M.V. Act, 1988. The petitioners have further contended that it is a condition precedent to cancellation of registration of vehicle that the registering authority must afford an opportunity of being heard to the registered owners of such vehicles so as to ensure what is their say in respect of such contemplated harsh action to be initiated by the authority, but no such prior notice was issued to the petitioners by the respondent authorities before issuance of the impugned registration cancellation emasse common order, dated 06.06.2017, aforementioned and also consequential orders, dated 09.06.2017, issued by respondent/Director, Transport Cum Secretary, State Transport Authority, Arunachal Pradesh and the respective D.T.Os. Therefore, the petitioners have emphatically contended that the Government decision to cancel the registration certificate of their tourist buses/ sleeper coaches, without proper verification of the allegations of violation of the various provisions of the C.M.V. Act and the Rules made thereunder being utterly arbitrary and illegal, the aforesaid impugned orders need to be set aside and quashed.

5. The State Respondents in their affidavit-in-opposition, which covered all the writ petitions, have taken the stand that the registrations, permits/ All India Permits issued to the petitioners were obtained in an improper way in total violation of the provisions of the C.M.V. Act, 1988 and C.M.V. Rules, 1989. It has been contended that the registration of vehicles (All India Tourist Sleeper Coaches) in question, were done without physical production of the vehicles, although as per Section 44 of the C.M.V. Act, 1988, physical production of the vehicles is a necessary condition before registration is made, however,

inadvertently, fitness certificates of the vehicles had been issued based on the documents submitted by the petitioners in total violation of all existing norms of the C.M.V. Act, 1988 and Rules, 1989. It has been further contended that the Secretary, State Transport Authority, Naharlagun issued the permits of 954 tourist vehicles based on the documents/papers filed before the authority, although, responsibility of checking of documents, physical verification of the vehicles to be registered and then issue of fitness certificates rest with the registering authority, i.e. the D.T.Os concerned. However, due to some lapses inadvertently the fitness certificates were issued without even subjecting the vehicles to physical verifications, which could not be done due to lack of technical man power in the State Transport Department, for which, the registering authorities did their job based on the information furnished by the petitioners, without following the required norms and Rules. The State Respondents have also contended that the petitioners have been operating their vehicles outside the State of Arunachal Pradesh for more than 12 years, without applying for new registration certificates from the States, where the vehicles have been so operating or the principal place of business of the registered owners. It has been stated that the impugned order, dated 06.06.2017, directing all the D.T.Os of the State of Arunachal Pradesh for cancellation of licenses of all the aforementioned category of vehicles as per the decision of the Govt. of Arunachal Pradesh and accordingly, the Director, Transport Cum Secretary, State Transport Authority, Arunachal Pradesh and the D.T.Os complied with the said order of the government out of administrative exigency following non-production of the vehicles by the petitioners by 31.05.2017 and also non-submission of action taken reports by the D.T.Os as was clearly directed vide order, dated 31.03.2017.

6. The respondent/ Kesineni Srinivas, a Member of Parliament, in his affidavit-in-opposition vehemently denied the contentions made by the petitioners that he engaged his friend, Konakalla Narayana Rao, Member of Parliament, Lok Sabha, to do necessary act to resist the stiff competition faced by his vast family transport business in the State of Andhra Pradesh and its adjoining states which is virtually collapsed, from the other transport operators in the region, including the petitioners, who are plying new sleeper coaches (tourist vehicles), registered in the State of Arunachal Pradesh. It is contended that after being elected as a Member of Parliament, he has disassociated with

the said transport business of the family. According to the said respondent, many private transport operators had approached him with a grievance that a large number of sleeper buses and tourist vehicles, which are illegally registered in the State of Arunachal Pradesh have been operating in the State of Andhra Pradesh and its adjoining states and that the act of operation of these vehicles is in flagrant violation of the provisions of the C.M.V. Act and the Rules, for which, he advised those aggrieved transport operators to approach some other leading political activists of the State to take their cause at the appropriate level and thereafter, he did not do anything in the matter. The respondent has further contended that the petitioners have wrongly imputed malafide action on his part as the matter of cancellation of registration of vehicles and All India Permits of those tourist vehicles is a subject matter of the concerned State of Arunachal Pradesh, where those vehicles are registered and as such, the question of cancellation of registrations of those vehicles/All India Permits being the subject-matter of the concerned state, he had nothing to do with the initiation of the impugned action by the State of Arunachal Pradesh. The said respondent has further contended that apparently the writ petitioners do not have any evidence to attribute malafide either to the authority vested with the power of initiating the impugned action or in any manner on his part.

7. The respondent No. 5 in WP(C) No. 437 (AP) 2017, namely, Vallabhaneni Nagaraj Kumar Chowdary in his affidavit-in-opposition, *inter-alia*, challenged the *locus-standi* of the petitioner of the said petition as there is no evidence of any authority being issued by the proprietor of M/s Thirumala Cabs authorising him to approach this Court for the enforcement of his fundamental or legal rights. According to him, one of the essential conditions of granting Tourist Permit under Rule 85 (3) of the C.M.V. Rules, 1989 is that the tourist vehicle shall either commence its journey or ends its journey circular or otherwise in the home state, subject to the condition that the vehicle shall not remain outside the home state for a period of not more than 3(three) months and that the permit holder shall see that every return of the tourist vehicle to the home state is reported to the authority, which issued the permit. It has been contended that there is no pleading in the writ petition that the 123 (one hundred twenty three) tourist vehicles of M/s Thirumala Cabs, whose All India Tourist permits have been cancelled were operating in the State of Arunachal Pradesh, without touching the home state either at the commencement of the journey or at the end of the

journey, which fact is a material fact integrally connected with the subject matter of the writ petition. It has been further contended that because of the operation of large number of such tourist vehicles in the State of Andhra Pradesh and in its adjoining states, which are illegally registered in the State of Arunachal Pradesh, his transport business has been adversely affected. The aforesaid issue was, therefore, placed before the Chief Minister of the State of Arunachal Pradesh through Konakalla Narayana Rao and also wrote to him a letter, dated 16.03.2017, complaining illegal registration of tourist vehicles as sleeper coaches in the State of Arunachal Pradesh and operation of such vehicles in the State of Andhra Pradesh and in its adjoining states without touching the State of Arunachal Pradesh and as a result, the representation of Shri Konakalla Narayana Rao has brought the desired result and culminated in issue of the impugned orders, dated 06.06.2017, and 09.06.2017 as well as other similar orders in respect of a large number of tourist vehicles illegally registered in the State of Arunachal Pradesh. The said respondent has also contended that it is under these circumstances that the respondent/Commissioner, Transport, Govt. of Arunachal Pradesh, issued the impugned order, dated 06.06.2017, whereby he directed all the D.T.Os of the State to cancel the registrations and All India Permits of all such tourist buses/sleeper coaches, which are plying in other states in violation of the provisions of the C.M.V. Act and Rules made thereunder, and accordingly, the D.T.Os issued notices to the owners of such vehicles. The respondent in his affidavit-in-opposition has highlighted the illegalities committed by the Transport Officials of the State of Arunachal Pradesh, while issuing the registrations and permits to the owners of the tourist buses operating in the State of Andhra Pradesh and Telangana and in other states in violation of the provisions of the C.M.V. Act and the Rules made thereunder. Hence, the respondent has stated that the impugned action of the State Respondents does not warrant any interference by this Court and therefore, the same may be dismissed with cost.

8. A Single Bench of this Court while taking up hearing in all the above set of writ petitions, passed an order, dated 29.11.2017, as extracted herein below (relevant portion):

- " 2.) As all the cases are analogous, and similar issues have been raised in all these cases, the matter was heard together.*
- 3.) It is jointly submitted that apart from these cases listed today, there are more than 150 cases of similar nature and all these cases can be disposed of on common question of law.*

- 4.) *The learned counsel appearing for the petitioner submits that in all the cases the private respondent is not a party and therefore, the private respondent is not required to be heard in all the writ petitions, where they are not a party.*
- 5.) *The brief facts involved in this present sets of petition is that the petitioners have challenged the order dated 06.06.2017, passed by the Commissioner (Transport), Government of Arunachal Pradesh as well as the subsequent order dated 09.06.2017, passed by the jurisdictional D.T.Os in the State of Arunachal Pradesh, by which notice of cancellation of registration of tourist buses were issued to the respective petitioners in all the writ petitions.*
- 6.) *Considering the submissions made by the respective counsels, this Court is inclined to formulate the broad issues which has been raised by the respective parties in these series of litigation. The broad issues are:*
- (i) The learned counsels for the petitioners have submitted that as the registration certificate and the resultant tourist permits which have been issued in compliance of all the formalities, this sort of cancellation is valid under the various provisions of the Motor Vehicles Act, especially as per Section 55 (5) and Section 86 (1) provisio of the Motor Vehicles Act, 1988.*
- (ii) It is submitted that the Commissioner (Transport) had indicated in his order that the Government has taken the decision to cancel the registration and therefore, the direction to the concerned D.T.Os to cancel the permits and registration of various buses, is in violation of principles of natural justice as the petitioners were not heard before talking such decision to cancel the registration and permits.*
- (iii) It is projected that in most of the cases, the tourist permits are valid for 05(five) years i.e. upto the year 2022 and therefore, the right to carry on the business would be taken away if such permits are cancelled without giving them reasonable opportunity for obtaining NOC from the State to continue and carry on their business in accordance of law, which would be in violation of Article 19 (1) (g) of the Constitution of India.*
- (iv) By referring to the various provisions like Section 44 of the Motor Vehicles Act, it is projected that if any vehicle is registered, the registration would be valid for the whole Country and therefore, when the petitioners have the necessary permits to operate the tourist bus in the various States of the Country, such permits cannot be cancelled, which will be in violation of the provisions of Section 44 of the Motor Vehicles Act. Reliance for the purpose of permit is placed on Section 80 of the Motor Vehicles Act.*
- (v) The impugned orders are also challenged on the ground that there are provisions of appeal and as the Commissioner (Transport) has passed the impugned order, the right of appeal has been taken away which is in violation of the provisions of Section 57 & 89 of the Motor Vehicle Act 1988, and therefore, it was incumbent on part of the State respondents to observe the requirements of the Motor Vehicles Act to grant the petitioners an opportunity to raise their grievances before the D.T.O. and if aggrieved, to prefer an appeal and therefore, their rights under Motor Vehicles Act could not have been deprived, which is not in accordance with law.*
- (vi) Broad points raised by the learned State Counsel and Senior Counsel for the private respondent is that the complaint before the Commissioner (Transport) was not against any particular*

individual or their any particular vehicle, but the attention of the authorities was drawn on wide spread malpractice and therefore, the direction by the State authority to cancel the registration and tourist permits of those buses does not mean that any individual tourist bus was targeted and therefore, when the said authority directed the jurisdictional D.T.O. to take action in accordance under Section 55 of the Motor Vehicles Act, the petitioners cannot raise grievances that the safeguards relating to cancellation of the registration of vehicle was not complied with.

(vii) It is submitted that the present set of cases can be classified into 02(two) categories-

(a) Where the owners of the bus does not have place of residence and place of business in the State, and

(b) Where the writ petitioner has not disclosed anything in their respective writ petitions that the concerned buses are plying within the state and where the place of business and residence of the owners of the vehicle were located.

(viii) It is also submitted that when the act of the concerned authority of registering the particular motor vehicle within the State and resultant issuance of tourist permit itself was a nullity, there is no any infirmity in the action of the State to cancel such registration and the tourist bus permit and under such circumstances the provision of Section 55 of the Motor Vehicle Act is not attracted.

(ix) As a corollary to above, it is projected that if the registration authority had illegally registered the tourist buses and issues permits, no right of natural justice flow on the petitioner of being heard before such registration are cancelled.

In this regard reliance is placed on Rule 85 (3) of the Central Motor Vehicles Rule, 1989.

7.) Having considered the broad parameter of which all the parties propose to argue their respective cases, this Court has taken into account the submission made by the learned counsel for the petitioners that the State Respondents have filed an affidavit in connection with WP(C) 464 (AP)2017 and that the private Respondent has filed IA (WP) 207 (AP) 2017. It is prayed that the learned counsel for the petitioners must be given a copy of such affidavit/application so as to enable the counsels for the petitioners to effectively advance their arguments.

8.) The said prayer is considered and allowed. The learned State Counsel as well as Mr. B. Pandey learned counsel appearing of the private respondent shall furnish a copy of the affidavit and/ or I.A. filed by them to the learned counsels for the petitioners.

9.) Registry is directed to list all the connected cases of this category relating to challenging the impugned orders in respect of tourist buses on the next date.

10.) Accordingly, this matter is adjourned today.

11.) List the matter again on 11.001.2018 as agreed to by all sides.

12.) The parties may exchange their affidavit within that time positively."

9. Mr. P. K. Tiwari, learned Sr. Counsel leading the private respondents and the petitioners in the above set of writ petitions, submitted that all his specifically represented writ petitioners are residents of outside the State of Arunachal Pradesh and they have furnished their correct particulars of address in

the petitions and the affidavits filed in support of the averments made in the petitions and unequivocally explained the reasons for registering their vehicles with the registering authority of Arunachal Pradesh. Mr. Tiwari submitted that the basic reasons for registration of their vehicles was that in many States, the registration of sleeper buses is very costly and time consuming and do not even get the registration in some cases and further, the tax payable for registration in Arunachal Pradesh is less in comparison to all other states, for which the petitioners and other similarly situated persons, after getting positive assurance, preferred to register their vehicles in Arunachal Pradesh, in conformity with the provisions of the C.M.V. Act and Rules made thereunder. Further, Mr. Tiwari submitted that the petitioners are admittedly operating their vehicles outside the State of Arunachal Pradesh. According to Mr. Tiwari, the pre-requisite of Section 40 is that a vehicle should be registered with the registering authority within whose jurisdiction, the owner of the vehicle resides or where the vehicle is normally kept. However, truly there was non-compliance of this pre-requisite of Section 40 by the petitioners, which amounted to misrepresentation of facts before the competent authority and as such, the registrations of the vehicles cannot sustain in the eye of law. Learned Sr. Counsel pertinently referred to the ratio of the judgment rendered by the Supreme Court in *Meghmala and Ors. Vs. G. Narasimha Reddy and Ors.*, reported in (2010) 8 SCC 383, wherein it has been held that dishonesty should not be permitted to bear the fruit and benefit to the persons who played fraud or made misrepresentation and in such circumstances, the Court should not allow to perpetuate the fraud.

10. Mr. Tiwari submitted that the petitioners did not withheld the true facts from the registering authority, when they applied for registration of their vehicles. Mr. Tiwari submitted that a liberal interpretation of Articles 14 and 21 of the Constitution of India brings in strict compliance of the requirement of natural justice before taking any adverse administrative actions against any person and therefore, in the event of any allegation of fraud, the requirement of giving a reasonable opportunity of being heard before an order is made by a *quasi*-judicial authority, when the order entails adverse civil consequences cannot be sacrificed at the altar of administrative exigency, which concept is contemplated by the legislature in Section 55 of the C.M.V. Act. In this context, Mr. Tiwari has relevantly drawn attention to the necessity of observation of the principle of natural justice as reiterated by the Supreme Court in the case of

Karbalai Begum Vs. Mohd. Sayeed and Anr., reported in *AIR 1981 SC 136*, wherein the Apex Court held that non-observance of natural justice is by itself conclusive proof of prejudice.

11. Mr. Tiwari further submitted with reference to the principle propounded by the Supreme Court in *S. J. S. Business Enterprises (P) Ltd. Vs. State of Bihar and Ors.*, reported in *(2004) 7 SCC 166* that as a general rule, suppression of a material fact disqualifies a litigant from obtaining any relief in any legal proceeding so as to prevent abuse of the process of the authority by deceiving it, but the suppressed fact must be a material one in the sense that had it not been suppressed, it would have had an effect on the merits of the case. However, the case of the petitioners is different here as they have unequivocally disclosed all material facts in the writ petitions and when they had applied for registration of their vehicles. Therefore, the respondent authorities/State Transport Department ought not to have cancelled the registrations of the vehicles of the petitioners abruptly, when they had issued the registrations, after due consideration of the documents, they submitted along with their application forms, without giving prior opportunity of being heard to them. According to Mr. Tiwari, when they did not suppress any material fact while applying for registration of their vehicles and in the writ petitions inclusive the fact of plying their vehicles outside the state and after paying the taxes to the state regularly, and also when the petitioners had submitted their representation, dated 06.06.2017, through the Bus Operators Confederation of India (BOCI) to the Chief Secretary, Govt. of Arunachal Pradesh expressing their view of falsity of the allegations of violation of the provisions of the C.M.V. Act, was pending consideration of the authority.

12. According to Mr. Tiwari, learned Sr. Counsel, there cannot be an exercise of a power unless such power exists in law and as such, if such power does not exist in law, the exercise of such purported powers would be an exercise of a non-existent power and consequently would be void, for which reason alone the impugned action on the part of the respondent authorities was without any jurisdiction and so arbitrary and void in law. In this regard, Mr. Tiwari has drawn attention to the principle of law laid down by the Supreme Court in the case of *Union of India and Ors. Vs. Tulsiram Patel and Ors.* reported in *(1985) 3 SCC 398* regarding necessity of giving hearing to the persons, in the event of becoming affected by contemplated state action to ensure fair play and justice.

Mr. Tiwari further submitted that the respondent authorities have assumed wrong jurisdiction by issuing the impugned orders, and therefore, the matters may be remanded back to the respondent/ State Transport Department for fresh consideration and fair decision, after due application of the relevant provisions of C.M.V. Act and Rules.

13. Mr. M. E. Nagesh, learned counsel, submitted that the petitioner in W.P. (C) No. 414(AP)2017, in compliance of the conditions of Section 41 of the C.M.V. Act applied to the competent authority for registration of their vehicles and in this respect in no manner, he committed any fraud to get the registration. Referring to the principle laid by the Supreme Court in the case of *Dipak Babaria and Anr. Vs. State of Gujarat and Ors.*, reported in (2014) 3 SCC 502, Mr. Nagesh submitted that the respondent authorities failed in duty to act in the manner prescribed by law and without making any enquiry required to be conducted in respect of the allegations submitted against the writ petitioners and without affording any opportunity of hearing on the set of allegations reflected concisely in the impugned orders, cancelled the registrations of the vehicles which amounted to denial of natural justice contemplated in Section 55 of the C.M.V. Act. Mr. Nagesh also submitted that the petitioners were deprived of preferring appeal against the impugned orders to the prescribed authority and thereby their statutory right to appeal contemplated in Sections 86 and 89 of the C.M.V. Act is arbitrarily taken away. Mr. Nagesh submitted that the grievance of the writ petitioners should be remanded to the respondent/State Transport Department of Arunachal Pradesh for fresh consideration and decision, after due enquiry into the allegations.

14. Mr. A. Sarma, learned counsel, submitted that the respondent/ M/s Thirumala Cabs is not a necessary party in WP(C) No. 354/2017 inasmuch as without their effective order can be passed in the face of arbitrary state action following the unsolicited complaint of Konakala Narayana Rao, dated 16.03.2017, which persuaded the Government of Arunachal Pradesh to take recourse to the aforesaid illegal, arbitrary and unilateral action of cancellation of vehicle registrations en masse. According to Mr. Sarma, no relief has been sought by the petitioners against the private respondent/M/s Thirumala Cabs.

15. Reflecting on the rules of interpretation of the statutory provisions, Mr. Sarma submitted that ordinarily the language employed in the provisions are the

determinative factor of the legislative intention. In this context, Mr. Sarma cited the judgment in *Nasiruddin and Ors. Vs. Sita Ram Agarwal*, reported in (2003) 2 SCC 517, wherein the Apex Court held that where the statutory provision is plain and unambiguous, the Court shall not interpret the same in a different manner only because of harsh consequences arising therefrom. Mr. Sarma also submitted with reference to the case of *Kunwar Pal Singh (dead) by LRS Vs. State of U.P. and Ors*, reported in (2007) 5 SCC 85, that there is no option left with anyone to give up or waive any statutory mode and all such modes have to be strictly resorted to inasmuch as the principle is well settled that where any statutory provision provides a particular manner for doing a particular act, then, that thing or act must be done in accordance with the manner prescribed therefor in the act. Mr. Sarma further submitted that every statutory provision requires strict adherence for the reason that the statute creates rights in favour of persons concerned. In this regard, the learned counsel has relevantly drawn attention of this court to the case of *Sahdeo alias Sahdeo Singh Vs. State of U.P. and Ors*, reported in (2010) 3 SCC 705. Therefore, Mr. Sarma submitted that the authority ought to have strictly complied with the scheme of the C.M.V. Act and it was trite on their part to give reasonable opportunity of being heard to the petitioners before the impugned orders were passed in compliance of the conditions precedent to cancellation of the registration of the vehicles as required under Section 55 of the C.M.V. Act. Mr. Sarma has relied upon the principle propounded by the Supreme Court in the case of *Swamy Devi Dayal Hospital and Dental College Vs. Union of India and Ors.*, reported in (2014) 13 SCC 506, wherein the Court reiterated the underlying principle of natural justice, evolved under the common law, to check arbitrary exercise of power by the state or its functionaries and as such, the principle implies a duty to act fairly i.e. fair play in action. Referring to the observation made by the Supreme Court in the case of *Lalaram Vs. Jaipur Development Authority*, reported in (2016) 11 SCC 31, Mr. Sarma also submitted that as held by the Apex Court in espousing the equitable notion of exacting fairness in governmental dealings, there is no unfettered discretion in public law and that a sovereign authority possesses powers only to use them for public good imposing a duty to act fairly and to adopt a procedure which is 'fair play in action'. Therefore, according to Mr. Sarma, the learned counsel appearing for the petitioner in WP(C) No. 379/2017, submitted that without affording opportunity of hearing to the petitioners, the

cancellation of registration of their vehicles prescribed under Section 55 of the C.M.V. Act by the respondent authorities/State Transport Department was an act *per se* illegal and arbitrary, which is liable to be set aside.

16. Ms. N. Danggen, learned counsel appearing on behalf of the petitioner of WP(C) No. 464 (AP) 2017 submitted that the impugned orders, dated 06.06.2017 and 09.06.2017, whereby the respondent/Commissioner, Transport, Department of Transport, Govt. of Arunachal Pradesh and the DTO, Naharlagun, respectively cancelled the vehicle registration certificates of the petitioner, without ascertaining whether the petitioner had really violated any of the terms and conditions of the licence are illegal and arbitrary. In the impugned order, Ms. Danggen contended that the authority instead of being particular to the allegations stated that the cancellation has been done for violation of various provisions of the C.M.V. Act and Rules made thereunder solely based on a complain of one Shri K. N. Rao, M.P., Lok Sabha, at the behest of Shri Kesineni Srinivas, M.P., Lok Sabha, who is a business rivalry of the petitioner. Ms. Danggen further submitted that it is the mandate of the C.M.V. Act that a notice must be given in advance to the violator or the owner of the vehicle to make his representation to the authority before issuing the cancellation orders, but in the instant case, in violation of the mandatory provisions of law, the impugned registration cancellation orders have been issued, although no other authority except the vehicle registering authority is authorised to cancel the registration of vehicles.

17. According to Ms. Danggen, in the instant case, the impugned orders have been passed on the dictation of the Govt. of Arunachal Pradesh, which is not envisaged under the Act. It is the submission of Ms. Danggen that the registering authority under Section 55 of the C.M.V. Act may take action only for breach of anyone of the conditions embodied therein, but before doing so, the authority must be satisfied that the conditions have been contravened.

18. Ms. Danggen also submitted that the Govt. of Arunachal Pradesh has not yet prescribed the Appellate Authority in the State of Arunachal Pradesh as per Section 57 of the C.M.V. Act. According to Ms. Danggen, although the State Respondent/ the D.T.O., Naharlagun, informed the respondent/Director, Transport, vide his letter, dated 01.06.2017, that notice was issued to the vehicle owners, but there was no response, there is, however, no evidence of

acknowledgement of any such notice by the owner of any of the vehicles, who are aggrieved by the impugned orders.

19. Ms. Danggen, learned counsel appearing for the petitioner, in W.P.(C)No.464 (AP)2017, further submitted that the petitioner did not suppress any material fact, while applying to the registering authority for registration of his vehicle under Section 40 of the C.M.V. Act.

20. According to Ms. Danggen, as the affidavit-in-opposition filed by the State Respondents does not disclose that any prior enquiry was conducted into the allegations of violation of the conditions of permit by the petitioners, in fact, in other writ petitions and without doing so and without hearing the petitioners, illegally cancelled their registrations of vehicles which was *per se* not fair in action on the part of the state. Learned counsel made it clear that of course, no imputation has been made by the said private respondent/complainant against the petitioner in W.P.(C) No. 464 (AP) 2017. Ms. Danggen, therefore, submitted that the matter may be remanded back to the respondent/authorities for a fresh decision after due compliance of the provisions of law.

21. Mr. P. Taffo, appearing on behalf of the petitioner in WP(C) No. 295(AP) 2017, submitted that the administrative decision taken by the State Respondents is apparently unfair, unreasonable and in clear breach of the principles of natural justice as the impugned punitive action did not fulfil the conditions precedent to cancellation of the registrations of the vehicles of the petitioner stipulated by the legislature in Section 55 of the C.M.V. Act. In this regard, the learned counsel has relied on the principle laid in the judgment rendered by the Supreme Court in *Prakash Ratan Sinha Vs. State of Bihar*, reported in (2009) 14 SCC 690, wherein the Apex Court emphasised on the importance of observation of the principles of natural justice. The Supreme Court held that "the adherence to principles of natural justice as recognised by all civilised States is of supreme importance when a *quasi*-judicial body embarks on determining disputes between the parties, or any administrative action involving civil consequences is in issue." Mr. Taffo further submitted, referring to the decision of the Supreme Court in *Indian Rly. Construction Co. Ltd. Vs. Ajay Kumar*, reported in (2003) 4 SCC 579, that it is trite law that exercise of power, whether legislative or administrative should be set aside if there is manifest error in the exercise of such power or the exercise of the power is manifestly arbitrary. According to Mr. Taffo, the learned counsel, as the State Respondent Authorities failed to exercise

the power in the prescribed manner mandated by Section 55 of the C.M.V. Act and the impugned orders being issued under the dictation of the government are manifestly illegal and arbitrary which are liable to be set aside and quashed. In this regard, Mr. Taffo has referred to another decision of the Supreme Court rendered in the case of *State of U.P. Vs. Maharaja Dharmander Prasad Singh*, reported in (1989) 2 SCC 505, wherein it was held that the authority cannot permit its decision to be influenced by the dictation of others as this would amount to abdication and surrender of its discretion.

22. Mr. M. Kato, learned counsel appearing on behalf of the petitioner in WP(C) No. 334 (AP) 2017, submitted that it is well settled that all government orders must comply with the requirements of a statute as also the constitutional provisions and that violation of the rule of natural justice results in arbitrariness which amounts to discrimination and where such discrimination is the result of the state action, it is a violation of Article 14, i.e. violation of the principle of natural justice by the state action. In the backdrop of the facts of the petition relating to the issue of the two impugned orders, without affording opportunity of hearing to the petitioner, Mr. Kato submitted was a clear violation of the principles of natural justice, which is guaranteed by the legislature through the plain language of Section 55 of the C.M.V. Act rendering the orders liable to be set aside and quashed.

23. Mr. N. Ratan, learned counsel, subscribed to the submissions made as above by Mr. M. Kato, learned counsel.

24. The State Respondents in their common affidavit-in-opposition and Mr. D. Soki, learned Sr. Addl. Govt. Advocate, contended that most of the writ petitioners, more particularly, the petitioner in WP(C) No. 464(AP) 2017, there are specific admissions that the petitioners are residents of outside the State of Arunachal Pradesh and they have neither any residence nor place of business in the State and further, they are plying the vehicles outside the State of Arunachal Pradesh in clear contravention of the mandate of Sections 40, 41 and 47 of the C.M.V. Act. Mr. Soki, pertinently referring to the decision of the Supreme Court in *Ashok Kumar Sonkar Vs. Union of India and Ors.*, reported in (2007) 4 SCC 54, contended that the principles of natural justice may not be applicable in a given case unless a prejudice is shown to have been caused as the application of the said principles is not necessary, where it would be a futile exercise only.

25. Mr. Soki further submitted that the impugned order, dated 06.06.2017, issued by the respondent/Commissioner, Transport, Govt. of Arunachal Pradesh was only an internal departmental communication directing all the D.T.Os of Arunachal Pradesh for cancellation of the licences of all the tourist/sleeper coaches and accordingly, it was complied with by the D.T.Os. According to Mr. Soki, it was an administrative necessity following non-production of vehicles by the petitioners by 31.05.2017 and also non-submission of action taken reports by the D.T.Os as very clearly mentioned in the order, dated 31.03.2017, and so the petitioners cannot be said to have been prejudiced thereby. Mr. Soki submitted that in response to the said departmental communication, the D.T.Os have communicated reply to the respondent/Director, Transport, Govt. of Arunachal Pradesh on 01.06.2017 informing that the registered owners of the vehicles could not be located in their temporary addresses at Naharlagun, Arunachal Pradesh. In this context, the Govt. of Arunachal Pradesh constituted a committee to verify and ascertain the temporary addresses furnished by the representatives of the vehicle owners, but they could not be located in the given addresses. Therefore, Mr. Soki, learned Sr. Addl. Govt. Advocate, submitted that the petitioners having violated the provisions of the C.M.V. Act and Rules made thereunder, the writ petitions are liable to be dismissed.

26. I have gone through the records of the above writ petitions and the citations referred to by the learned counsel of both the sides.

27. At the outset, it is felt apposite to look at the two impugned orders, dated 06.06.2017 and 09.06.2017, issued by the respondent/Commissioner, Transport, Govt. of Arunachal Pradesh and respondent/Director, Transport Cum Secretary, State Transport Authority, Arunachal Pradesh, respectively. The said impugned order, dated 06.06.2017, issued by the respondent/Commissioner, Transport, Arunachal Pradesh, is herein below extracted (Relevant portion)–

"ORDER

Whereas it has been observed that the District Transport Officers in the districts have registered at number of tourist buses/sleeper coaches and that these registered tourist vehicles are plying in other states in violation of the provisions of the Central Motor Vehicle Act 1988 and the Central Motor Vehicle Rules 1989 as under :-

- 1) Registration of the vehicles without the physical inspection as mandated under Section 44 of the CMV Act 1988.*
- 2) Verification of address as required under Sec. 40 of the CMV Act 1988 and Rule 47 of the CMV Rules 1989.*

3) Prescribed dimensions and specifications of motor vehicles under Rule 93 and Rule 128 of the CMV Rule 1989.

And whereas the government has decided to cancel the registrations of all such tourist coaches/sleeper coaches.

Therefore, all the District Transport Officers in the state of Arunachal Pradesh are hereby directed to cancel the registrations of all such tourist buses/sleeper coaches in their respective jurisdictions immediately under section 55 of CMV Act 1988 and direct the proprietors of such vehicles to report these vehicles to the nearest police station.

A compliance report is to be submitted to the undersigned by 9th June 2017 without fail. Copies of the cancellation orders of such vehicles are also to be endorsed to the DGP of the police and the State Transport Authorities of the concerned states.

Sd/-
(B. Siram) IAS
Commissioner (Transport)
Govt. of Arunachal Pradesh
Itanagar."

The impugned order, dated 09.06.2017, issued by the Director, Transport, Arunachal Pradesh, reads (Relevant portion)–

"ORDER

Whereas it has been brought to notice that you are violating the provisions of Rule 85 of the Central Motor Vehicle rules 1989.

And whereas the government of Arunachal Pradesh vide order no. TPT (B)-19/3/2017 dated 6th June 2017 has directed all the District Transport Officers in the state of Arunachal Pradesh to cancel the registrations of all such tourist buses/sleeper coaches in their respective jurisdictions immediately under Section 55 of the Central Motor Vehicle Act 1988 and direct the proprietors of all such vehicles to report their vehicles to the nearest police station.

And whereas the government of Arunachal Pradesh vide order no. TPT (B)-19/3/2017 dated 6th June 2017 has also directed the Director Transport cum Secretary State Transport Authority, Arunachal Pradesh to immediately cancel the All India Permits of all such vehicles.

Therefore, in compliance of the above directions, the following All India Permits of your tourist buses/sleeper coaches registered in the state of Arunachal Pradesh are hereby cancelled with immediate effect.

Sd/- Illegible
Director Transport cum Secretary State Transport
Authority
Naharlagun
Arunachal Pradesh"

28. Following the above orders, the D.T.Os of the districts of Arunachal Pradesh issued registration cancellation notice cum orders of the tourist

buses/sleeper coaches under Section 55 of the C.M.V. Act to the respective writ petitioners.

29. A bare perusal of the contents of the above two impugned orders along with the orders of the D.T.Os concerned, it transpires, as a whole, that having observed violation of Sections 40 and 44 of the C.M.V. Act, 1988 and the Rules 47, 93 and 128 of the C.M.V. Rules, 1989, the Govt. of Arunachal Pradesh decided to cancel the registrations of all tourist buses/sleeper coaches as those registered tourist buses/sleeper coaches are plying in other states and accordingly, the respondent/Commissioner, Transport, Govt. of Arunachal Pradesh, by the impugned order, dated 06.06.2017, directed all the D.T.Os of the State to cancel the registrations of all such tourist buses/sleeper coaches, on or before 09.06.2017. Following the said order of the Govt. of Arunachal Pradesh, the second impugned orders, dated 09.06.2017, was issued by the respondent/Director, Transport cum Secretary, State Transport Authority, Naharlagun, Arunachal Pradesh and the D.T.Os of various districts of Arunachal Pradesh, cancelled the registrations of the tourist buses/sleeper coaches of the writ petitioners with immediate effect.

30. The point of challenge to the above impugned orders rests in their validity and legality, which, according to the writ petitioners were not based on any truthfulness of the allegations noted therein and being deprived of them of right to reasonable opportunity of being heard, which is a condition precedent for cancellation of registration of vehicles, as contemplated in Section 55 of the C.M.V. Act, 1988. Therefore, this Court feels it apposite to look at the relevant provisions, referred to in the above impugned orders.

31. Section 44 of the C.M.V. Act casts a duty on the registering authority to require the person applying for registration of a motor vehicle, other than a transport vehicle to produce the vehicle for inspection to verify that the particulars given in the application are correct and the vehicle complies with the requirements of the Act and the Rules made thereunder. Section 40 of the C.M.V. Act provides that a motor vehicle can be registered by the registering authority, in the jurisdiction of whom the owner of the motor vehicle has the residence or place of business and where the vehicle is normally kept. On the other hand, Rule 47 provides for formalities to be observed while applying for registration of motor vehicles and the documents to be appended to the application. Rule 93 specifies the dimension of motor vehicles, and Rule 128

says about the requirement of tourist vehicles to conform to the specifications of the dimensions of such vehicles.

For better appreciation of the matter at hand, Section 55 of the C.M.V. Act, 1988 reads as follows-

"55. Cancellation of registration. –

(1) If a motor vehicle has been destroyed or has been rendered permanently incapable of use, the owner shall, within fourteen days or as soon as may be, report the fact to the registering authority within whose jurisdiction he has the residence or place of business where the vehicle is normally kept, as the case may be, and shall forward to the authority the certificate of registration of the vehicle.

(2) The registering authority shall, if it is the original registering authority, cancel the registration and the certificate of registration, or, if it is not, shall forward the report and the certificate of registration to the original registering authority and that authority shall cancel the registration.

(3) Any registering authority may order the examination of a motor vehicle within its jurisdiction by such authority as the State Government may by order appoint and, if upon such examination and after giving the owner an opportunity to make any representation he may wish to make (by sending to the owner a notice by registered post acknowledgement due at his address entered in the certificate of registration), it is satisfied that the vehicle is in such a condition that it is incapable of being used or its use in a public place would constitute a danger to the public and that it is beyond reasonable repair, may cancel the registration.

(4) If a registering authority is satisfied that a motor vehicle has been permanently removed out of India, the registering authority shall cancel the registration.

(5) If a registering authority is satisfied that the registration of a motor vehicle has been obtained on the basis of documents which were, or by representation of facts which was, false in any material particular, or the engine number or the chassis number embossed thereon are different from such number entered in the certificate of registration, the registering authority shall after giving the owner an opportunity to make such representation as he may wish to make (by sending to the owner a notice by registered post acknowledgement due at his address entered in the certificate of registration), and for reasons to be recorded in writing, cancel the registration.

(6) A registering authority cancelling the registration of a motor vehicle under section 54 or under this section shall communicate such fact in writing to the owner of the vehicle, and the owner of the vehicle shall forthwith surrender to that authority the certificate of registration of the vehicle.

(7) A registering authority making an order of cancellation under section 54 or under this section shall, if it is the original registering authority, cancel the certificate of registration and the entry relating to the vehicle in its records, and, if it is not the original registering authority, forward the certificate of registration to that authority, and that authority shall cancel the certificate of registration and the entry relating to the motor vehicle in its records.

(8) The expression "original registering authority" in this section and in section 41, 49, 50, 52, 53 and 54 means the registering authority in whose records the registration of the vehicle is recorded.

(9) In this section "certificate of registration" includes a certificate of registration renewed under the provisions of this Act."

32. Section 2 (37) of the C.M.V. Act defines "registering authority" as an authority empowered to register motor vehicles under chapter IV. The Regional

Transport Officer of a district is the competent registering authority and in view of the nature of duty exercised by him is *quasi-judicial* character as he is required to carry out his exclusive functions and therefore, it is obligatory to exercise his independent judgment acting with due care and caution.

33. The above quoted Section 55 of the C.M.V. Act provides provisions for cancellation of the certificate of the registration by the registering authority, where the vehicle has been destroyed or has been rendered permanently incapable of use or has been lost and not recovered or is otherwise not traceable or its use is likely to endanger public safety. The Section also provides that the registering authorities may cancel the certificate of registration, if the registering authority is satisfied that the Engine No. and Chassis No. noted in the certificate of registration differs from that found in the vehicle or that the registration has been obtained by misrepresentation or fraud.

34. On perusal of the letter, dated 01.06.2017, written by the respondent/D.T.O., Capital Complex, Naharlagun to the respondent/Director of Transport, Arunachal Pradesh, *inter-alia*, significantly reveals that quoting of temporary address in the application for registration of vehicle is optional and therefore, quoting of false temporary address or non-furnishing of temporary address does not carry much legal complicity and so ignorable.

35. Before exercising the powers vested under Section 55 of the C.M.V. Act, the registering authority must give the owner of the vehicle, the registration of which is contemplated to be cancelled, an opportunity to make his representation against such proposed harsh action. For effective availing of the opportunity to show cause, the owner must know what allegation is against him and what he has to answer to the authority. Therefore, the show cause notice must contain all the relevant particulars on the basis of which, the registering authority is satisfied that the registration of the vehicle is required to be cancelled, if not satisfactorily explained and disclose such particulars of the owner of the vehicle, so as to enable him to correct or controvert the materials on which the allegations are founded. The natural corollary of exercise of the aforesaid statutory obligation on the part of the registering authority is that the authority must indicate the reasons, recorded in writing, before exercising the powers of cancellation of registration, after taking into account all the facts and circumstances appearing in each case inclusive the explanations, if any, offered by the owner in reply to the show cause notice.

36. It is the case of the petitioners that on fulfilment of all the conditions stipulated in Sections 40 and 41 of the C.M.V. Act and on subjective satisfaction of the Registering Authority, the registrations of their vehicles were issued and further, in terms of the conditions of the permits, they have been operating their vehicles. It is the grievance of the petitioners that before issuing the impugned orders, the respondent authorities did not afford any opportunity of being heard to them to ensure what is their say on the allegations of violation of any of the terms and conditions of the licenses/permits issued to them, as per the mandate of Section 55 of the C.M.V. Act. What it appears from the records is that the Registering Authority acted on the direction of the Government of Arunachal Pradesh, although no other authority except the Registering Authority is authorized, after proper application of its *quasi-judicial* independent discretion, to cancel the registration of vehicle.

37. It is further noticed that the Government of Arunachal Pradesh has not prescribed the Appellate Authority in the state as per Section 57 of the C.M.V. Act, so as to enable the petitioners to exercise their statutory right to prefer appeal in the event of any grievance, within the prescribed period of 30 (thirty) days from the date of receipt of notice of order, passed under Sections 41, 42, 43, 45, 47, 48, 49, 50, 52, 53, 55 or 56 to the prescribed notified appellate authority. However, as no prior notice of hearing was issued to the petitioners, the writ jurisdiction under Section 226 of the Constitution of India has been invoked to redress their grievances occasioned by abrupt cancellation of registration of their vehicles without prior notice.

38. The impugned orders, therefore, apparently suffered from the vices of depriving the petitioners from exercising their legal right to hearing against the allegations, which is primarily concerned with the duty imposed by law upon the Registering Authority to carry out the mandates of the provisions of the C.M.V. Act, before registrations of the vehicles were issued to the petitioners, but failed without any reasonable cause. Therefore, if at all the authorities, for any reason, thought it desirable to cancel the registrations of the vehicles, they had to strictly abide by the conditions precedent of notice and hearing the registered vehicle owners as mandated in Section 55 of the C.M.V. Act and can do so only after proper service of show cause notices. In the absence of such a mandatory procedure being followed, the impugned orders of cancellation of registrations of

the vehicles of the petitioners are *ultra vires* of the provisions contained in Section 55 of the C.M.V. Act.

39. Needless to say that the cancellation of registration of vehicles is a serious punitive action and therefore, same can only be done by strictly adhering to the prescribed mandatory procedure. In order to justify the action taken to cancel the registration, the Registering Authority has to act fairly and in complete adherence to the statutory provisions of the C.M.V. Act and Rules made thereunder. The non-service of notice to the petitioners/aggrieved persons in advance and thereby not affording them any reasonable opportunity of hearing before cancellation of the registrations of their vehicles clearly offends the well established principle that no person should be condemned unheard. It was the duty of the Registering Authority to ensure that the petitioners were given a chance of hearing or at least serious attempts ought to have made to serve them with notice of the contemplated punitive action enabling them to present what is their say on the allegations made by the authority against them, which was only possible by extending to them a reasonable opportunity of being heard.

40. On scrutiny of the contentions made in the above set of writ petitions and the documents annexed thereto, there is no convincing evidence to show that the respondents/ Kesineni Srinivas and Vallabhaneni Nagaraj Kumar Chowdary had played any direct role in causing issuance of the above impugned unfair and arbitrary orders by the Transport Department of the State of Arunachal Pradesh against the petitioners. It is noticed that Vallabhaneni Nagaraj Kumar Chowdary had only communicated his grievances involving greater public interest with the sole object to effect proper implementation of the provisions of the C.M.V. Act and Rules made thereunder to the authorities and highlighting the omissions committed by the registering authorities of the State Transport Department in complying with the provisions of the Act while issuing the permits of vehicles without due care and caution to the petitioners. It is pertinent to be mentioned that a solemn duty is cast on every citizen to report to the appropriate authority whenever breach of law by any person comes to his knowledge. Therefore, in the absence of any satisfactory evidence, this Court finds no reason to attribute any bad faith or malafide act played in disguise by the said two private respondents, namely, Kesineni Srinivas and Vallabhaneni Nagaraj Kumar Chowdary inasmuch as it is the State Government of Arunachal

Pradesh which, in fact, wrongly exercised the jurisdiction completely undermining the statutory *quasi*-judicial discretion of the registering authority under the C.M.V. Act. At the same time, a note of caution needs to be recorded that the petitioners cannot also be allowed to perpetuate the alleged illegalities, if found to be true, after due enquiry by the State.

41. Consequently, the impugned orders, dated 06.06.2017, issued by the respondent/ the Commissioner, Transport, Govt. of Arunachal Pradesh and dated 09.06.2017, issued by the respondent/ the Director, Transport, Govt. of Arunachal Pradesh and also by the D.T.Os of Arunachal Pradesh cancelling the registrations of the tourist buses/sleeper coaches of the writ petitioners are hereby set aside and quashed.

42. The respondent authorities/ Department of Transport, Government of Arunachal Pradesh are hereby given liberty to initiate necessary action on the allegations made against the petitioners/owners of the registered vehicles, which are brought to their notice, strictly adhering to the relevant provisions of the C.M.V. Act and Rules etc. and accordingly, to enable them to exercise their statutory powers satisfactorily. In view of the above, all the matters, at hand, are **remanded back to the authority concerned** i.e. **Department of Transport, Government of Arunachal Pradesh, for fresh consideration and appropriate decision thereof within a period of 45 (forty five) days from the date of receipt of a certified copy of this order, in original, which shall be furnished by each of the petitioners individually to the said authority within a period of 10 (ten) days from today.**

43. Till a final decision is taken by the authority concerned, in the matters, as indicated above, the interim orders passed by this Court shall continue to remain valid.

44. The above order is, however, subject to payment of all taxes/fees etc. whatever payable by the petitioners under law to the authorities concerned till expiry of the 45 (forty five) days period.

45. It is made clear that while disposing of the above writ petitions, this Court has considered it not expedient, in the interest of speedy justice to both sides, to go into the issues pertaining to maintainability or otherwise of some of the writ petitions on technical grounds.

46. The connected Interlocutory Applications filed in connection with the related writ petitions accordingly stand disposed of.

With the above directions, writ petitions stand disposed of.

JUDGE

Lipak